



भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, लखनऊ
Regional Office, Lucknow



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File No. XXI/ENV/NGT/CC/153/2024/155

Dated: 01.07.2024

BY-EMAIL

To,

**The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi-110001
Email: judicial-ngt@gov.in**

Subject: Submission of Joint Committee Report in O.A. No. 275 of 2024, titled "Kausambi mei NGT ke niyamo ko undekha kar ho raha avaidh khanan, baalu mafiyoo ne Yamuna nadi ki dhaara mai bana diya raasta" appearing in Circle Samachar dated 13.02.2024

Ref: Letter No.XXI/ENV/NGT/CC/153/2024 dated 27.06.2024 of this office.

Sir,

In compliance of the direction dated 01.04.2024 passed by this Hon'ble National Green Tribunal in O.A. No. 275/2024, titled "Kausambi mei NGT ke niyamo ko undekha kar ho raha avaidh khanan, baalu mafiyoo ne Yamuna nadi ki dhaara mai bana diya raasta" appearing in Circle Samachar dated 13.02.2024

I am directed to refer to the above mentioned subject matter & referred letter and to say that the report vide referred letter was inadvertently sent without annexures so the same may be ignored and please find the enclosed hereby Joint Committee Report along with all annexures with a request to put up before Hon'ble Tribunal for kind perusal and consideration.

Encl: As above

Yours Sincerely

(Dr. Preeti Tripathi)
Scientist 'D'

Copy to for information and further necessary action.

1. Shri Kamal Kumar, Scientist 'E', CPCB, Lucknow Email: kamalkumar.cpcb@nic.in

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 275/2024

IN THE MATTER OF:

News item titled " Kausambi mei NGT ke niyamo ko undekha kar ho raha avaidh khaman, baalu mafiyone Yamuna nadi ki dhaara mai bana diya raasta" appearing in Circle Samachar dated 13.02.2024 before NGT (PB), New Delhi.

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Joint Committee Report
in compliance of
Hon'ble NGT order dated 01.04.2024 in OA No. 275/2024

This Original Application is registered (OA No. 275/2024) in *suo-motu* on the basis of the news item titled "Kausambi mei NGT ke niyamo ko undekha kar ho raha avaidh khanan, baalu mafiyoo ne Yamuna nadi ki dhaara mai bana diya raasta" appearing in Circle Samachar dated 13.02.2024 and Hon'ble NGT ordered on dt. 01.04.2024 the following: -

1. "8. In the circumstance of the case, we also deem it proper to constitute a Joint Committee comprising of Regional Officer, MoEF & CC, Lucknow and representative of the Member Secretary, Central Pollution Control Board. Regional Officer, MoEF & CC will act as the coordinating agency. The Joint Committee will carry out the spot inspection and ascertain the truthfulness of the allegations made in the newspaper report especially the photographs which are shown in the report depicting illegal mining in the middle of the riverbed. The committee will also ascertain the status of illegal mining within the District Kaushambi and submit the report before the Tribunal at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

2. This Original Application is registered *suo-motu* on the basis of the news item titled "Kausambi mei NGT ke niyamo ko undekha kar ho raha avaidh khanan, baalu mafiyoo ne Yamuna nadi ki dhaara mai bana diya raasta" appearing in Circle Samachar dated 13.02.2024. The news item relates to alleged illegal sand mining at Simri Ghat in Pipri Police Station area of Kaushambi district in Uttar Pradesh. As per the news item the sand mafia is illegally extracting sand and has created a passage in the mainstream of Yamuna

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River by using the JCB and that the video of illegal sand mining from the river is viral in the social media. The news report states that the illegal sand mining is going on by stopping the flow of River Yamuna and by using JCB and Pokland machine.

3. The news item raises substantial issue relating to compliance of environmental norms.
4. District Magistrate, Kaushambi has sent a letter dated 28.03.2024 to the Registrar of the NGT enclosing therewith certain documents. Referring to those documents learned counsel for the District Magistrate submits that during inspection no illegal mining in the area concerned has been found and the mining in Village Semari/Manjhiyari is being done as per the mining lease. He has submitted that the District Magistrate Mr. Rajesh Kumar Rai has instructed him to say that no illegal sand mining is going on in District Kaushambi. The District Magistrate Mr. Rajesh Kumar Rai is directed to file an affidavit stating in clear terms the status of illegal mining within District Kaushambi within two weeks from today by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. “

In compliance of the Hon’ble NGT order, the following Joint Committee (JC) has been constituted:

- Sh. Kamal Kumar, Scientist-E, CPCB, RD-Lucknow (nominated by **CPCB**)
- Dr. Preeti Tripathi, Scientist-D, Regional Office, MoEF&CC, Lucknow (nominated by **MoEF&CC**)

During the field visit on May 27 - 28, 2024, Sh. Pushpendra Gautam, Revenue Officer, Kaushambi, Sh. R. S. Gautam, Lab Assistant, UPPCB, Prayagraj, Sh. Ajit Pandey, Mining Officer, Kaushambi, Sh. Shatrughan Singh, Mining Inspector, Kaushambi were also present.

1. In compliance of the Hon’ble NGT order, Joint Committee visited the field on dated May 27-28, 2024, to the spot inspection and ascertain the truthfulness of the allegations made in

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Pushpendra Gautam

the newspaper report especially the photographs which are shown in the report depicting illegal mining in the middle of the riverbed. Based on the inspection and information collected during field visit, the Joint Committee observations are as under:

1.1. The joint committee visited the alleged illegal sand mining at Simri Ghat in Pipri Police Station area of Kaushambi district in Uttar Pradesh as mentioned in news item.

1.2. During the visit, no sand mining activities was observed on the ground at Simri Ghat. As per the information given by mining inspector at the site, the alleged Simri Ghat site is in jurisdiction of Prayagraj mining district, not in Kaushambi mining jurisdiction. Simri ghat area is in the distributary (*lagoon created by bifurcation of main Yamuna River stream due to summer condition*) of river Yamuna not on the mainstream. However, a temporary pathway and a weigh bridge with camera (**Pic.01 to 04**) was found at the said site. The pathway was being used by M/s Tara Enterprises, Manjhiyari Village (an operational mining site 2.5 Km away from the Simri ghat in Prayagraj district) for transporting the extracted Sand material. The mining site, M/s Tara Enterprises was also visited on the same day and was found operational.

1.3. As per the directions given by Hon'ble NGT in its order to verify the status of illegal sand mining in Kaushambi district, the committee visited Five (05) other mining sites located in Kaushambi district and Two (02) mining sites in Prayagraj mining jurisdiction, which were transporting their extracted material through Kaushambi district. The status of Seven (07) mining sites is given below:

1.3.1. M/s Tara Enterprises, Manjhiyari, Prayagraj:

During the Joint Committee visit, the mine M/s Tara Enterprises with Khand Sankhya no. 06 was found operational. The mining was carried out at the site in opencast and semi-mechanized way as per Environmental Clearance (EC). As per discussion with mine representatives (M/s Tara Enterprises), they

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informed that a valid EC and deed agreement obtained; however, the proof could not be provided by them during the site visit. The copy of CTO obtained from UPPCB (*dated 12.12.2023 and valid upto 31.12.2027*) is annexed as **Annexure 1**. The mine lease area was adjacent to the distributary of river Yamuna not on the mainstream (**Pic.05 & 06**). As per information provided by mine representative, the transportation of excavated material is through Kaushambi district only. However, the mine lease area is in Prayagraj district mining jurisdiction. As per the CTO, total mining lease area is 10 Hectare, which was demarcated with A, B, C & D pillars on the site. Water sprinkling on approach road was observed during the visit, however, continuous sprinkling should be done to reduce the dust emissions. CSR activities proof could not be provided / showed during visit.

1.3.2. M/s Ravi Shankar Shukla, Bhillore Village mining site, Prayagraj

During the Joint Committee visit, the mine at M/s Ravi Shankar Shukla, Bhillore Village with Khand Sankhya no. 03 was found non-operational (**Pic.07 to 08**). As per information provided by representative mine was operational till 06.05.2024 and EC application is in process. The copy of CTO obtained from UPPCB (*dated: 07.03.2024 is valid upto 31.12.2025*) is annexed as **Annexure 2**. The mine lease area was adjacent to the distributary of river Yamuna not on the mainstream. The mine lease area is in Prayagraj district mining jurisdiction. As per CTO, total mining lease area is 8.0 Hectare. However, the mining operation till 06.05.2024 without EC appraisal is a violation under EPA Act, 1986.

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1.3.3. M/s Aman Brickfield, Kattaiya, Kaushambi:

During the Joint Committee visit, the mine M/s Aman Brickfield, Kattaiya with Khand Sankhya no. 10/19 to 10/20 was found operational. The mining was carried out at the site by opencast and manual mining way as per Environmental Clearance (EC). The copy of the EC of M/s Aman Brickfield, Kattaiya (issue date: 22.11.2021), deed agreement (duration 03.12.2021 to 02.12.2026) and CTO obtained from UPPCB (*dated 22.05.2023 and valid upto 31.12.2027*) are annexed as **Annexure 3-5**, respectively. The mine lease area was adjacent to the distributary of river Yamuna not on the mainstream. The mine lease area is in Kaushambi district mining jurisdiction. As per the EC, total mining area was 10 Hectare, which was demarcated with A, B, C & D pillars on the site. One of the pillars was found just 24 feet (08m) from the bank of river Yamuna against the standard of 50m (**Pic.09 & 10**). Water sprinkling on approach road was observed during the visit, however, continuous sprinkling should be done to reduce the dust emissions. CSR activities proof could not be provided / showed during visit.

1.3.4. M/s Arshad Siddiqui, Kattaiya, Kaushambi:

During the Joint Committee visit, the mine M/s Arshad Siddiqui, Kattaiya with Khand Sankhya no. 10/10 to 10/13 was found operational. The mining was carried out at the site in semi-mechanized way as per Environmental Clearance (EC). The copy of EC of M/s Arshad Siddiqui (*issue dated 29.12.2023*) and deed agreement (duration 12.01.2024 to 11.01.2029) are annexed as **Annexure 6,7 respectively**. However, the valid CTO was not available during the site visit. The mine lease area was adjacent to the distributary of river Yamuna not on the mainstream (**Pic.11 & 13**). The mine lease area is in Kaushambi district mining



jurisdiction. As per the EC, total mining area was 20 hectares, which was demarcated with A, B, C & D pillars on the site. Water sprinkling on approach road was observed during the visit, however, continuous sprinkling should be done to reduce the dust emissions. CSR activities proof could not be provided / showed during visit. The mining operation noticed during the site visit without valid CTO is a violation under EPA Act, 1986.

1.3.5. M/s Arun Kumar Tripathi, Ramnagar, Mahewa, Kaushambi

During the Joint Committee visit, the mine M/s Arun Kumar Tripathi with Khand Sankhya no. 16/11 to 16/14 was found operational. The mining was carried out at the site by opencast & semi-mechanized way as per Environmental Clearance (EC). The copy of EC of M/s Arun Kumar Tripathi (*issue date 27.12.2023*), deed agreement (duration 04.01.2024 to 03.01.2029) and CTO (*dated: 18.01.2024 and valid upto 31.12.2024*) are annexed as **Annexure 8-10**, respectively. The mine lease area was adjacent to the distributary of river Yamuna not on the mainstream (**Pic.14 & 15**). The mine lease area is in Kaushambi district mining jurisdiction. As per the EC, total mining area was 25 hectares, which was demarcated with A, B, C & D pillars on the site. Water sprinkling on approach road was observed during the visit, however, continuous sprinkling should be done to reduce the dust emissions. CSR activities proof could not be provided / showed during visit.

1.3.6. M/s Mahesh Chandra, Badhari, Pabhosa, Kaushambi:

During the joint committee visit the mine M/s Mahesh Chandra with Khand Sankhya no. 13/15 to 13/17 was found operational. The mining was carried out at the site by opencast and manual mining way as per Environmental Clearance (EC). The copy of EC of M/s Mahesh Chandra (*issue date: 30.12.2021*), deed

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agreement (duration 01.01.2022 to 31.12.2026) and CTO (*dated: 26.03.2023 and valid upto 31.12.2026*) are annexed as **Annexure 11-13**. The mine lease area was adjacent to the distributary of river Yamuna not on the mainstream (**Pic.16 & 17**). The mine lease area is in Kaushambi district mining jurisdiction. As per the EC, total mining area was 11 hectares, which was demarcated with A, B, C & D pillars on the site. Water sprinkling on approach road was observed during the visit, however, continuous sprinkling should be done to reduce the dust emissions. As informed by the mine representative, they have installed solar panels in nearby villages under CSR activities to nearby villages. However, CSR activities proof could not be provided / showed during visit.

1.3.7. M/s Maa Vaishno Traders, Chayal, Kaushambi

During the Joint Committee visit the mine M/s Maa Vaishno Traders with Khand Sankhya no. 9/27 to 9/29 was found non-operational. The copy of the EC of M/s Maa Vaishno Traders (*issue date 04.05.2022*), deed agreement (duration 01.06.2022 to 31.05.2027) and CTO (*dated: 25.05.2023 and valid upto 31.12.2024*) are annexed as **Annexure 14-16**. The mine lease area was adjacent to the distributary of river Yamuna not on the mainstream. The mine lease area is in Kaushambi district mining jurisdiction. As per the EC, total mining area was 21.5 hectares, which was demarcated with A, B, C & D pillars on the site. As per the available office record, it is evident that M/s Maa Vaishno Traders, Chayal, Kaushambi are irregular in the submission of the six-monthly compliance report to the MoEF&CC, Regional Office, Lucknow, which is a non-compliance noticed under EIA notification, 2006.

1.4. As the information provided by Mining department Kaushambi that the task force has been constituted vide order no. 616/86-2018-317/2005 dated. 20.03.2018 (**Annexure**

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– 17) to vigilance and action for illegal mining. The action taken by the department during the last Six months are attached as **Annexure – 18**.

As per the field visit observations and factual status of the grievances based on records made available to the committee by the concerned department, the suggestions are as follows:

- i. The PTZ camera should be installed for 24X7 surveillance on priority basis. The cameras should be connected to Mining department servers for verification purpose.
- ii. As per the information provided by the representatives of mines M/s Ravi Shankar Shukla, Bhillore Village mining site, Prayagraj with Khand Sankhya no. 03, the mine was operational till 06.05.2024 and Environmental Clearance (EC) application is under process for approval. The mining operated till 06.05.2024 without EC appraisal is a violation under EPA Act, 1986, so concern department must impose Environmental Compensation (EC) and action needs to be taken by the competent authority of the concerned district as per rules.
- iii. M/s Arshad Siddiqui, Kattaiya, Kaushambi with Khand Sankhya no. 10/10 to 10/13 was found operational without valid CTO during visit 27-28 May, 2024, so concern department must impose Environmental Compensation (EC) and competent authority of the concerned district must take appropriate action as per rule.
- iv. As per the available office record, it is evident that M/s Maa Vaishno Traders, Chayal, Kaushambi are irregular in the submission of the six-monthly compliance report to the MoEF&CC, Regional Office, Lucknow, which is a non-compliance noticed under EIA notification, 2006. It is suggested that all new mining lease holder needs to submit the detailed condition wise six-monthly compliance report to the MoEF&CC, Regional Office on regular basis enclosing the copies of NOCs and proof of the compliance done.



- v. No any significant plantation was observed on 07 mining sites inspected by the joint committee. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation) in consultation with local DFO as per CPCB guidelines.
- vi. The expenditure done so for Corporate Social Responsibility/ Environmental Protection measures and compliances done for commitment made during public hearing have not been submitted by Project authorities of all the inspected Mining areas to MoEF&CC, Regional office, Lucknow along with the six-monthly compliances, which needs to be submitted on regular basis.
- vii. The task force (*constituted by order no. 616/86-2018-317/2005 dated. 20.03.2018*) should take appropriate necessary strict action against illegal mining as per rule.
- viii. The mining of Sand/Morum material should be done as per the guidelines of “Sustainable Sand Mining Management Guidelines, 2016” and “Enforcement & Monitoring Guidelines for Sand Mining, 2020” by Ministry of Environment, Forest & Climate Change. Concerned department must verify and take the appropriate action if violation found.

The above Joint Committee Report is being filed for the kind perusal and consideration of the Hon'ble Tribunal.

(Dr. Preeti Tripathi)
Scientist-D
Regional Office,
MoEF&CC, Lucknow

(Kamal Kumar)
Scientist-E
Regional Directorate,
CPCB, Lucknow

Photographs of during the visit in mining sites



Pic.01: Simri ghat Mining area, Prayagraj



Pic.02: Simri ghat Mining area ptz camera, Prayagraj



Pic.03: Simri ghat Mining area, Prayagraj



Pic.04: Simri ghat Mining area pathway on distributary, Prayagraj



Pic.05: Manjhiyari Mining area, Prayagraj



Pic.06: Manjhiyari Mining area, Prayagraj



Pic.07: Bhillore Mining area, Prayagraj



Pic.08: Bhillore Mining area, Prayagraj

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Pic.09: M/s Aman Brickfield, Kattaiya ghat Mining area, Kaushambi



Pic.10: M/s Aman Brickfield, Kattaiya ghat Mining area (marked Pole), Kaushambi



Pic.11: M/s Arshad Siddiqui, Kattaiya ghat Mining area, Kaushambi



Pic.12: M/s Arshad Siddiqui, Kattaiya ghat Mining area, Kaushambi



Pic.13: M/s Arshad Siddiqui, Kattaiya ghat Mining area, Kaushambi



Pic.14: M/s Arun Kumar Tripathi, Ramnagar, Mahewa, Mining area, Kaushambi



Pic.15: M/s Arun Kumar Tripathi, Ramnagar, Mahewa, Mining area, Kaushambi



Pic.16: M/s Mahesh Chandra, Badhari, Pabhosa Mining area, Kaushambi

Arun Kumar Tripathi

Mahesh Chandra



Pic.17: M/s Mahesh Chandra, Badhari, Pabhosa Mining area, Kaushambi

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Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

194213/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2023

Date: 12/12/2023

To,

M/s

TARA ENTERPRISES

M/S Tara Enterprises Ordinary Sand Mining Project, located at Yamuna River Bed, Khand No.06, Village Maghiyari, Bhambhor, Tehsil Bara, District - Prayagraj, U.P.,PRAYAGRAJ,211019

Application Id-
23052054

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **TARA ENTERPRISES** located at **M/S Tara Enterprises Ordinary Sand Mining Project, located at Yamuna River Bed, Khand No.06, Village Maghiyari, Bhambhor, Tehsil Bara, District - Prayagraj, U.P.,PRAYAGRAJ,211019.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **TARA ENTERPRISES** granted for the period from **12/12/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Ordinary Sand	160000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Ordinary Sand.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Ordinary Sand- 160000 Cu meter/year by opencast and semi mechanized mining in 10.0 Hectare Lease area at Khand No.- 06, Village – Maghiyari, Bhambhor, Tehsil – Bara, District – Prayagraj, U.P..
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC23B001UP163081 dated 04.05.2023 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Ordinary Sand.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Ordinary Sand shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Ordinary Sand collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH
Digitally signed by
RAJENDRA SINGH
Date: 2023.12.14
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Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO conditions on quarterly basis.

Digitally signed by
RAJENDRA SINGH
Date: 2023.12.14
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Chief Environmental Officer (circle-2)



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

202477/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2024

Date: 07/03/2024

To,

M/s

RAVI SHANKAR SHUKLA

BHILORE, BARA, PRAYAGRAJ

Application Id-
24757600

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **RAVI SHANKAR SHUKLA** located at **BHILORE, BARA, PRAYAGRAJ**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **RAVI SHANKAR SHUKLA** granted for the period from **07/03/2024 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand	160000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 kld	Septic Tank	soak pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand			Particulate Matter	Water sprinkling system and Green Belt for controlling dust emission

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand- 160000 Cu meter/year by opencast and semi mechanized mining in 8.0 Hectare Lease area at Khand no.-3,village-BHILORE, BARA,District-PRAYAGRAJ.
2. Mining unit shall comply with the conditions of Environmental Clearance issued vide EC letter No. 54/Parya/SEAC/4012/2018 dated 07.05.2018 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
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10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
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18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**Rajendra
Singh**

Digitally signed by
Rajendra Singh
Date: 2024.03.10
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Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO conditions on quarterly basis.



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
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- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
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हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), Uttar Pradesh)

To,

The Proprietor
M/S. AMAN BRICK FIELD
Subhash Nagar Saini, Tehsil- Srathu -212217

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/62440/2020 dated 03-Apr-2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC21B001UP118796
2. File No.	6269/5815
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	MORAM MINING PROJECT
7. Name of Company/Organization	M/S. AMAN BRICK FIELD
8. Location of Project	Uttar Pradesh
9. TOR Date	04 Nov 2020

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 22/11/2021

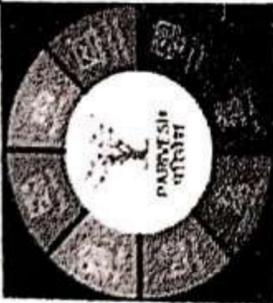
(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/62440/2020 & SEIAA, U.P File no- 6269/5815,

Sub: Environmental Clearance is sought for Sand/ Morrums Mining from Yamuna Riverbed at Khand No.-10/19 to 10/21, Village- Kataieya, Tehsil- Chayal, District- Kaushambi, U.P., (Leased Area: 10.0 ha.), M/s Aman Brick Field.

Dear Sir,

This is with reference to your application / letter dated 07-09-2020, 21-09-2020, 03-04-2021 & 14-09-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 15-09-2021 and SEIAA in meeting held on 02-11-2021.

A presentation was made by the project proponent along with their consultant M/s Geogreen Enviro House Pvt. Ltd to SEAC on 15-09-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/ Morrums Mining from Yamuna Riverbed at Khand No.-10/19 to 10/21, Village- Kataieya, Tehsil- Chayal, District- Kaushambi, U.P., (Leased Area: 10.0 ha.), M/s Aman Brick Field.
2. The terms of reference in the project were issued by SEIAA, U.P. vide letter no. 501/Parya/SEAC/5815/2019, dated 04/11/2020.
3. Public hearing was organized on 25/02/2021 and final EIA report submitted by the project proponent on 03/04/2021.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/62440/2020
2.	File No. Allotted By SEIAA, UP	6269/5815
3.	Name Of Proponent	Shri Javed Ali S/o Shri Sabir Ali, Proprietor of M/s. Aman Brick Field
4.	Full Correspondence Address Of Proponent And Mobile Number	Subhash Nagar Saini, P.S. Saini, Tehsil: Sirathu, District- Kaushambi, Uttar Pradesh
5.	Name Of Project	Sand/Morrums Mining from Yamuna Riverbed
6.	Project Location (Plot/ Khasra/ Gata No.)	Khand No.- 10/19 to 10/21
7.	Name of River	Yamuna River
8.	Name of Village	Kataieya
9.	Tehsil	Chayal
10.	District	Kaushambi
11.	State	Uttar Pradesh
12.	Name Of Minor Mineral	Sand
13.	Sanctioned Lease Area	10.0 Ha
14.	Mineable Area	8.50 Ha
15.	Max. & Min mRL Within Lease	Max- 80 mRL & Min- 76 mRL

Area				
16.	Pillar Coordinates (Verified By DMO)	Boundary Point	Latitude (N)	Longitude (E)
		A	25° 16' 23.030"	81° 30' 02.987"
		B	25° 16' 24.229"	81° 30' 16.196"
		C	25° 16' 16.000"	81° 30' 17.549"
		D	25° 16' 14.458"	81° 30' 03.719"
17.	Total Geological Reserve	3,00,000 Cu.m		
18.	Total Mineable Reserve	2,70,000 Cu.m.		
19.	Total Proposed Production as per LOI	75,000 Cu.m per year		
20.	Total Proposed Production in 05 years	2,25,000 Cu.m		
21.	Proposed Production	75,000 Cu.m per year		
22.	Sanctioned Period Of Mine Lease	05 years		
23.	Production of Mine/Day	278 Cu.m		
24.	Method of Mining	Manual & Semi mechanized		
25.	No. of Working Days	270		
26.	Working Hours/Day	08 hrs max (Day Time)		
27.	No. of Workers	60		
28.	No. of Vehicles Movement/ Day	24 Trucks/Trolleys (To & From)		
29.	Type of Land	Govt. Land/ River Bed		
30.	Ultimate Depth of Mining	3 m or above the ground water table whichever comes first.		
31.	Nearest Metalled Road From Site	Kataieya Village Road: 1.20Km, North direction		
32.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking Water	2.00	
		Dust suppression	9.50	
		Greenbelt & Plantation	1.50	
		Others, if any	--	
Total	13.0			
33.	Name of The QCI Accredited Consultant With QCI No. And Period Of Validity	GEOGREEN ENVIRO HOUSE PVT LTD NABET/EIA/1720/IA0023 Valid till 5 th October, 2021		
34.	Any Litigation Pending Against The Project Or Land In Any Court.	No		
35.	Details Of 500m Cluster Map & Certificate Verified By Mining Officer	Letter no. 404/Khanan Sahayak Kaushambi dated 21/07/2020		
36.	Details Of Lease Area In Approved DSR	Page No. 51, S. No. 26		
37.	Length And Breadth Of Haul Road	450.0 m x 6.0 m		
38.	No. of trees to be planted	80 Saplings per year		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 15-09-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its

Meeting dated 02-11-2021 decided to grant the Environmental Clearance to the title project for one year only for collection of 75,000 m³ /annum production capacity only for lease area of 10.00 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.

19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the

- workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
 39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
 41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
 42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
 43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
 45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.

4. Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted within one year. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State EC is accorded for a period of one year.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 10,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. The Environmental clearance will be co-terminus with the mining lease period.
8. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
9. Environment management in according to environmental status and impact of the project.
10. During the school opening and closing time transportation of minerals will be restricted.
11. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
12. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
13. Pakka motorable haul road to be maintained by the project proponent.
14. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
15. Permission from the competent authority regarding evacuation route should be taken.
16. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
17. Provision for cylinder to workers should be made for cooking.
18. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
19. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
20. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
21. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
22. Provision for two toilets and hand pumps should be made at mining site.
23. Drinking water for workers would be provided by tankers.
24. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
25. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
26. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
27. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.

28. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
29. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
30. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
31. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
32. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
33. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
34. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
35. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
36. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
37. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
38. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
39. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
40. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
41. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
42. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records

maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

43. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
44. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
45. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
46. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
47. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
48. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
49. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
50. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
51. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
52. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
53. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
54. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
55. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
56. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
57. Waste-water from potable use be collected and reused for sprinkling.
58. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically

deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to -

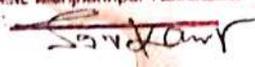
1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow - 226020 (email - rocz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Kaushambi, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature valid

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Secretary
Member Secretary
Date: 11/22/2021 7:22:06 PM
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Acc Name: Sanjeev Kumar
 Acc Code: UP14376504
 Address: Mansoor Nagar, Manjhanpur Dist.
 Mobile: 9918336704
 Licence No.: 77
 Taluk & Dist: Manjhanpur-Kaushambi
 Signature: 



सत्यमेव जयते

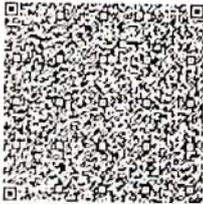
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Government of Uttar Pradesh

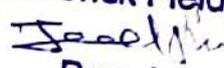
e-Stamp

Rectified e-stamp certificate is valid only if base e-stamp certificate is attached.

Base Certificate No.	: IN-UP48189183458912T
Rectified Certificate No.	: IN-UP48385996913382T
Certificate Issued Date	: 27-Nov-2021 05:02 PM
Account Reference	: NEWIMPACC (SV)/ up14376504/ MANJHANPUR/ UP-KSM
Unique Doc. Reference	: SUBIN-UPUP1437650486808604879055T
Purchased by	: MS AMAN BRICK FIELD THROUGH PROPRIETOR JAVED ALI
Description of Document	: Article 35 Lease
Property Description	: KHAND NO. 10/19 TO 10/21 VILLAGE KATAIYA TEHSIL CHAIL KAUSHAMBI MORE DETAIL AS PER DEED
Consideration Price (Rs.)	:
First Party	: GOVERNMENT OF UP THROUGH DM KAUSHAMBI
Second Party	: MS AMAN BRICK FIELD THROUGH PROPRIETOR JAVED ALI
Stamp Duty Paid By	: MS AMAN BRICK FIELD THROUGH PROPRIETOR JAVED ALI
Stamp Duty Amount(Rs.)	: 14,37,760 (Fourteen Lakh Thirty Seven Thousand Seven Hundred And Sixty only)



Please write or type below this line.

Aman Brick Field

 Proprietor


 (आरु सिंह)
 ज्येष्ठ खान अधिकारी
 कौशाम्बी


 (दीपेन्द्र यादव)
 प्रभारी अधिकारी खनन
 कौशाम्बी


 बिनाधिकारी
 कौशाम्बी

KC 0004327621

Statutory Alert:

1. The authenticity of the Stamp Certificate should be verified at www.stamptamp.com or using e-Stamp Mobile App of State Holding. Any discrepancy in the details on the Certificate and its available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Government Authority.

3



उत्तर प्रदेश UTTAR PRADESH

22AE 244568

प्रपत्र एम0एम0-6

खनन के लिये ई-निविदा सह ई-नीलामी पट्टे का आदर्श प्रपत्र (नियम-29)

यह अनुबन्ध आज दिनांक 04.12.2021 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि संदर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकित भी समझे जायेंगे), एक पक्ष

और

मे0 अमन ब्रिक फील्ड प्रो0 जावेद अली पुत्र श्री सायिर अली निवासी सुभाष नगर सैनी थाना सैनी तहसील सिराथू जनपद कौशाम्बी कर रहे हैं पर (जिसे आगे "पट्टाधारक" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो, उक्त प्रोपराईटर, उनके दायाद, निष्पादक तथा विधिक प्रतिनिधि भी समझे जायेंगे)

..... दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-1963 के अध्याय-04 (जिसे आगे "उक्त नियमावली" कहा गया है) के अन्तर्गत किये गये ई-निविदा सह ई-नीलामी में पट्टाधारक को ग्राम कटैया के खण्ड संख्या 10/19 से 10/21 तक वार्षिक आंकलित खनन योग्य मोरम की 75,000 घनमीटर मात्रा के खनन एवं परिवहन के लिये रु0 157 प्रति घनमीटर की दर से प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि रु0 1,17,75,000/- एवं अनुवर्ती/आगामी वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की धनराशि पर 10.00 प्रतिशत की वृद्धि करते हुये नीलामी पट्टा की धनराशि निर्धारित करने के आधार पर ई-निविदा के प्रस्ताव/ई-नीलामी की बोली को राज्य सरकार द्वारा, नीलामी पट्टे के लिये पाँच वर्षों के निमित्त एतद्धीन लिखित अनुसूची के भाग-1 में वर्णित भूमि के सम्यन्ध में 10 हेक्टेयर के लिये स्वीकार कर लिया गया है और पूर्व में जमा प्रथम वर्ष की रायल्टी का 45 प्रतिशत रु0 5478350/- में से रु0 2534600/- प्रथम वर्ष की प्रथम किस्त तथा शेष 25 प्रतिशत रु0 2943750/- प्रतिभूति धनराशि स्वरूप राज्य सरकार के पास जमा रहेगी। तथा प्रतिभूति की जमा धन राशि अन्तिम किस्तों में समयोजित हो जायेंगी।

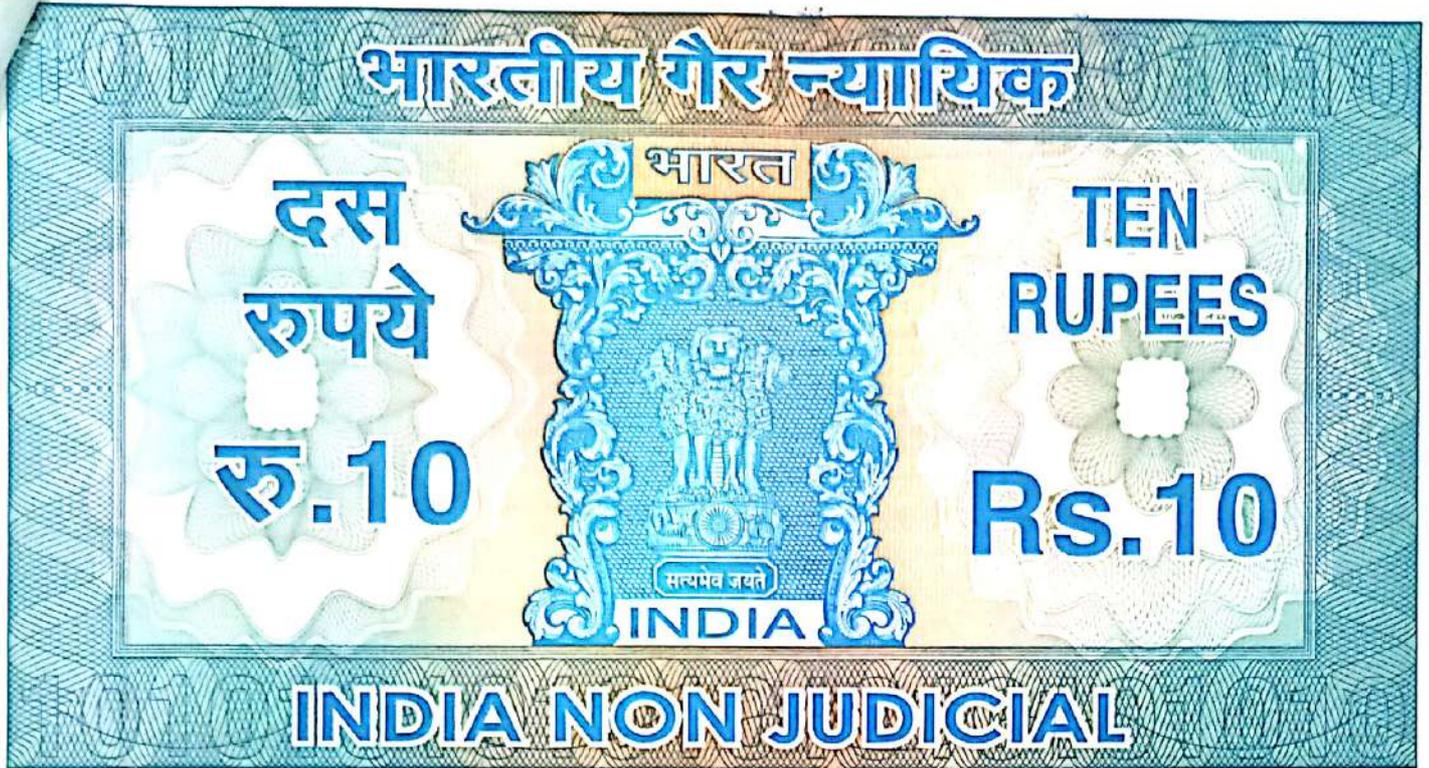
Aman Brick Field

Proprietor

(सायिर अली सिंह)
उपखनन अधिकारी
कौशाम्बी

(दीपेन्द्र यादव)
प्रभारी अधिकारी खनन
कौशाम्बी

बिलाधिकारी
कौशाम्बी



उत्तर प्रदेश UTTAR PRADESH

22AE 244579

उक्त क्षेत्र से मोरम का खनन व परिवहन करने हेतु निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ के पत्रांक संख्या 856/मा० प्लान/2016 दिनांक 01.09.2020 द्वारा अनुमोदित खनन योजना एवं जिला स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण (State Level Environment Impact Assessment Authority, Uttar Pradesh) के पत्र संख्या SIA/UP/MIN/62440/2020 & SEIAA, U.P File No. 6269/5815 दिनांक 22.11.2021 द्वारा निर्गत पर्यावरण स्वच्छता प्राप्त कर प्रस्तुत किया गया है। उक्त पर्यावरण स्वच्छता प्रमाण पत्र में माईनेबल क्षेत्रफल (Minable area) 10हे० ही स्वीकृत किया गया है। अतः खनन कार्य 10हे० में ही किया जायेगा।

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टाधारक/पट्टाधारकों की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्द्वारा पट्टाधारक/पट्टाधारकों को निम्नलिखित प्रदान और पट्टान्तरित करता है।

मोरम (जिन्हे आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है), की समस्त खान, तल्य (beds)संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुये प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 3.12.2021 से दिनांक 9.12.2026 तक पांच वर्ष की आगामी अवधि के लिये पट्टाधारक/पट्टाधारकों की एतद्द्वारा दिये गये और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे,

Aman Brick Field
Proprietor

(आर० पी० सिंह)
ज्येष्ठ खान अधिकारी
कौशांबी

(दीपेन्द्र यादव)
प्रभारी अधिकारी खनन
कौशांबी

बिलसंयोजक
कौशांबी



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

177573/UPPCB/Allahabad(UPPCBRO)/CTO/both/KAUSHAMBI/2023

Date: 22/05/2023

To,

M/s

M/s Aman Brick Field

Khand No. 10/19 to 10/21, Village Kataieya, Tehsil - Chayal, District -
Kaushambi, U.P.,KAUSHAMBI,212202

Application Id-
19833897

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to M/s Aman Brick Field located at Khand No. 10/19 to 10/21, Village Kataieya, Tehsil - Chayal, District - Kaushambi, U.P.,KAUSHAMBI,212202. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/s Aman Brick Field granted for the period from 15/04/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	75000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum-75000 Cu meter/year by opencast and manual mining in 10 Hectare Lease area at Khand No. 10/19 to 10/21, Village Kataieya, Tehsil - Chayal, District - Kaushambi.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC21B001UP118796 dated 22.11.2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH  Digitally signed by RAJENDRA SINGH
Date: 2023.05.22 17:40:34 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

61

Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.05.22 17:40:48 +05'30'

Chief Environmental Officer (circle-2)



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The Owner
 MOHD SIDDIQUI
 Ward No. 8, Hazratganj, Chail Khas, Chail, District- Kaushambi, U.P. -
 212202

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/423562/2023 dated 27 Mar 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC23B001UP159794 |
| 2. File No. | 7738-7290 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Proposed riverbed morrum mining project from Yamuna River of Mohd. Arshad Siddiqui located at Gata No. 649 to 659 (Khand No. 10/10 to 10/13), Village- Kataiya, Tehsil - Chail, District - Kaushambi, Uttar Pradesh. |
| 7. Name of Company/Organization | MOHD SIDDIQUI |
| 8. Location of Project | UTTAR PRADESH |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 29/12/2023

(e-signed)
 Sanjeev Kumar Singh (IFS)
 Member Secretary
 SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/423562/2023 & SEIAA, U.P File no-7738-7290

Sub: Environmental Clearance for Proposed Riverbed Sand/Morrum Mining Project from Yamuna River at Gata No.- 649 to 659 (Khand No.- 10/10 to 10/13), Village- Kataiya, Tehsil - Chail, District - Kaushambi,(Area- 20.0 ha.)

Dear Sir,

This is with reference to your application / letter dated 14-10-2022, 09-11-2022, 27-03-2023, 26-04-2023 & 17-10-2023 above mentioned subject. The matter was considered by 808th SEAC in meeting held on 09-11-2023 and 784th SEIAA in meeting held on 18-12-2023.

A presentation was made by the project proponent along with their consultant M/s ENV Development Assistance Systems (I) Pvt. Ltd to SEAC on 09-11-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Riverbed Sand/Morrum Mining Project from Yamuna River at Gata No.- 649 to 659 (Khand No.- 10/10 to 10/13), Village- Kataiya, Tehsil - Chail, District - Kaushambi,(Area- 20.0 ha.)
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 311/Parya/SEIAA/7290/2022 Dated 16/12/2022.
3. The Public Hearing was organized on 13/03/2023. Final EIA report submitted by the project proponent on 27/03/2023.
4. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/423562/2023
File No. allotted by SEIAA, UP	7738-7290
Name of Proponent	Mohd. Arshad Siddiqui Authorized Signatory - Mohd. Arshad Siddiqui
Full correspondence address of proponent and mobile no.	Mohd. Arshad Siddiqui Proprietor- Mohd. Arshad Siddiqui S/o Late Akhtar Hussain R/o Ward No. 8, Hazratganj, Chail Khas, Chail, District- Kaushambi, U.P.
Name of Project	Morrum Excavation
Project location (Plot/Khasra/Gata No.)	Gata No. 649 to 659 (Khand No. 10/10 to 10/13)
Name of River	Yamuna River
Name of Village	Kataiya
Tehsil	Chail
District	Kaushambi
Name of Minor Mineral	Morrum
Sanctioned Lease Area (in ha)	20.00 ha
Mineable Area (in ha)	8.60 ha
Zero level mRL	74 mRL
Max. & Min mRL within lease area	77 mRL and 76 mRL

Pillar Coordinates (Verified by DMO)	Sanctioned Area		
	Pillar	Latitude (N)	Longitude (E)
	A	25°16'41.275"N	81°30'42.044"E
	B	25°16'47.355"N	81°30'58.781"E
	C	25°16'35.395"N	81°31'04.256"E
	D	25°16'28.988"N	81°30'46.595"E
	Workable Area		
	Pillar	Latitude (N)	Longitude (E)
	C	25°16'35.395"N	81°31'04.256"E
	D	25°16'28.988"N	81°30'46.595"E
	E	25°16'33.61"N	81°30'44.89"E
	F	25°16'37.02"N	81°30'48.91"E
	G	25°16'38.84"N	81°30'52.78"E
	H	25°16'36.03"N	81°30'53.62"E
	I	25°16'39.50"N	81°31'2.39"E
	Non-workable Area		
	Pillar	Latitude (N)	Longitude (E)
	A	25°16'41.275"N	81°30'42.044"E
	B	25°16'47.355"N	81°30'58.781"E
I	25°16'39.50"N	81°31'2.39"E	
H	25°16'36.03"N	81°30'53.62"E	
G	25°16'38.84"N	81°30'52.78"E	
F	25°16'37.02"N	81°30'48.91"E	
E	25°16'33.61"N	81°30'44.89"E	
Total Geological Reserves	2,93,843 m ³		
Total Mineable Reserves in LOI	1,65,000 m ³ /year		
Total Proposed Production	1,65,000 m ³ /year (8,25,000 m ³ in 05 years)		
Proposed Production/year	1,65,000 m ³		
Sanctioned Period of Mine lease	5 years		
Method of Mining	Opencast Semi mechanized		
Working hours/day	12 hours		
No. of workers	Approximately 52 labours		
No. of vehicles movement/day	43 units		
Type of Land	Non – Agricultural, Government Waste Land (Revenue land)		
Ultimate Depth of Mining	2.0 m		
Nearest metalled road from site	MDR- 5.5 km (N)		
Water Requirement	PURPOSE		REQUIREMENT (KLD)
	Drinking		0.52
	Suppression of dust		3.84
	Plantation		0.50
	Total		4.86 KLD
	Others (Stored water)		0.10
	Sub-Total		4.96 KLD
Name of QCI Accredited Consultant with QCI No and period of validity.	ENV Development Assistance Systems (I) Pvt. Ltd. NABET/EIA/2124/RA 0218 and Valid till 26/02/2024.		
Any litigation pending against the project or land in any court	None		
Details of 500 m Cluster Map & certificate verified by Mining Officer	Cluster certificate issued by District Mines Officer, Kaushambi Letter No. 475/ [kuu lqk;d dkS0 dated 27.07.2022		
Details of Lease Area in approved DSR	S. No.04 in corrigendum approved vide letter no. 709/M-228/2017 (Khanan Neeti)-DSR dated 29.11.2021		

Proposed CER cost	2% of total project cost i.e. Rs. 8,32,470/-
Proposed EMP cost/ Total Project Cost	Rs. 40,36,750/- & 4,16,23,500/- respectively
Length and Width of Haul Road	Unpaved Length 0.32 km and 6 m width
No. of Trees to be Planted	1,000 saplings
Baseline Monitoring period	Pre-existing data of Post-monsoon season (Oct –Dec, 2020)

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 09-11-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 18-12-2023 and decided to grant the Environmental Clearance to the title project for collection of 1,65,000 m³ per annum for lease area of 20 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.

16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.

34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied with.

3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 20,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
10. Project proponent should submit drone videography of the project site mentioning the date, time and geo coordinates before starting the sand mining.
11. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
12. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
13. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
14. The project proponent shall install solar light in their site office.
15. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
16. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
17. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
18. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.

19. The project proponent should explore the possibilities of rainwater harvesting.
20. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
21. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
22. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
23. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
24. Submit the Hydrological study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
25. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
26. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
27. Environment management in according to environmental status and impact of the project.
28. During the school opening and closing time transportation of minerals will be restricted.
29. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
30. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
31. Pakkamotorable haul road to be maintained by the project proponent.
32. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
33. Permission from the competent authority regarding evacuation route should be taken.
34. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
35. Provision for cylinder to workers should be made for cooking.
36. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
37. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
38. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
40. Provision for two toilets and hand pumps should be made at mining site.
41. Drinking water for workers would be provided by tankers.
42. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
43. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
44. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
45. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
46. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
47. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.

48. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
49. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
50. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
51. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
52. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
53. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
54. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
55. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
56. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
57. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
58. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
59. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
60. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
61. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
62. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
63. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
64. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
65. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided

based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

66. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
67. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
68. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
69. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
70. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
71. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
72. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
73. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
74. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
75. Waste water from potable use be collected and reused for sprinkling.
76. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

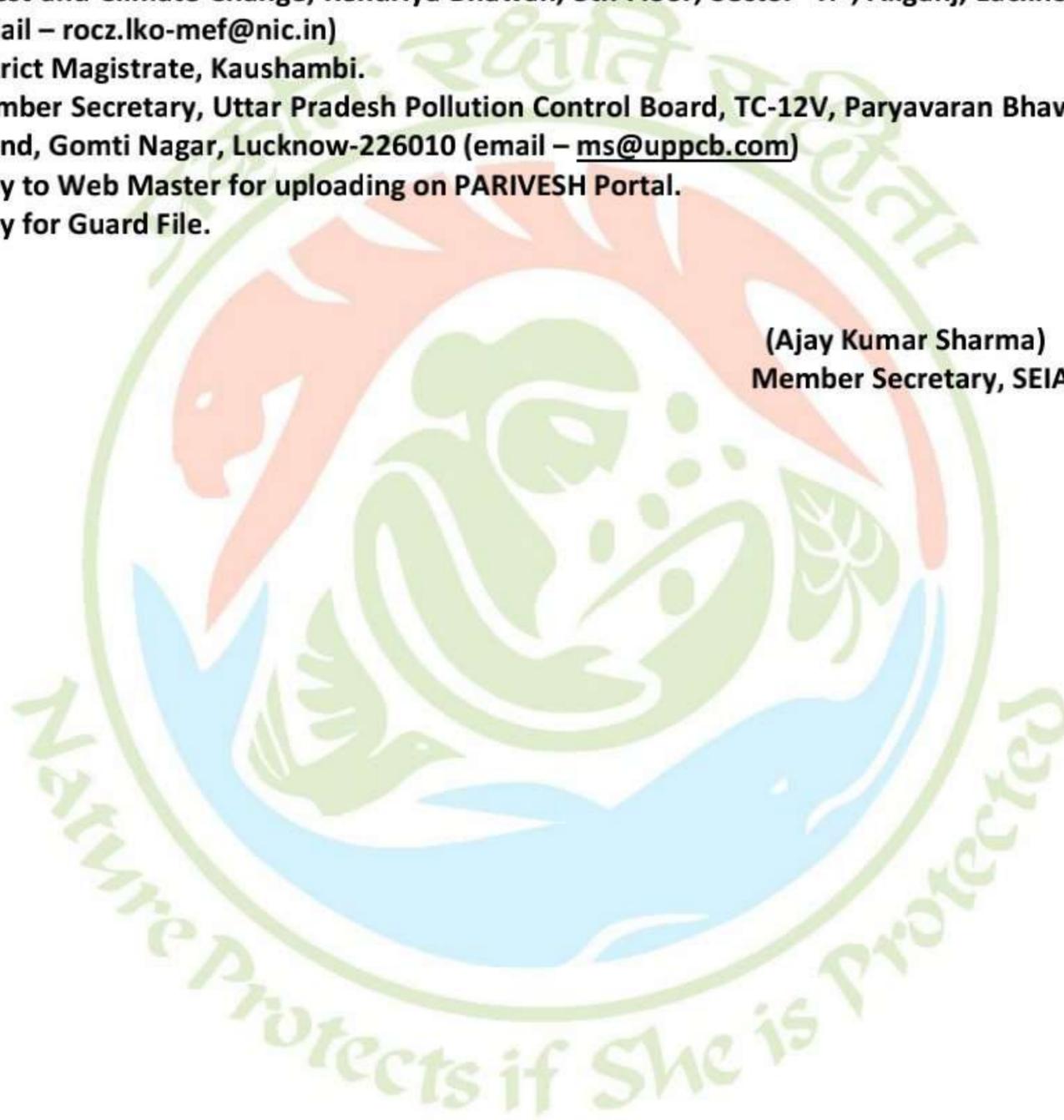
The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Kaushambi.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Signature Not Verified

Digitally signed by: Sangeev Kumar
Singh (IFS)
Designation: Member Secretary
Date and Time: 12/29/2023 11:05:47 AM



INDIA NON JUDICIAL
Government of Uttar Pradesh

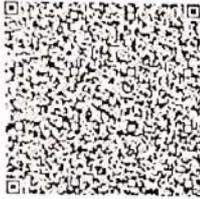


IN-UP32549537899296W

52

e-Stamp

Certificate No. : IN-UP32549537899296W
 Certificate Issued Date : 11-Jan-2024 12:02 PM
 Account Reference : NEWIMPACC (SV)/ up14149504/ CHAYAL SADAR/ UP-KSM
 Unique Doc. Reference : SUBIN-UPUP1414950461034058148007W
 Purchased by : MOHD ARSHAD SIDDIQUI
 Description of Document : Article 35 Lease
 Property Description : MAUJA KATAIYA KHAND NO.10/10 TO 10/13 AREA 20 HECTARE ONLY
 TEHSIL CHAIL DISTRICT KAUSHAMBI
 Consideration Price (Rs.) :
 First Party : DISTRICT MAGISTRATE KAUSHAMBI
 Second Party : MOHD ARSHAD SIDDIQUI
 Stamp Duty Paid By : MOHD ARSHAD SIDDIQUI
 Stamp Duty Amount(Rs.) : 31,27,000
 (Thirty One Lakh Twenty Seven Thousand only)



Please write or type below this line

प्रपत्र एम0एम0-6

खनन के लिये ई-निविदा सह ई-नीलामी पट्टे का आदर्श प्रपत्र (नियम-29)
 यह अनुबन्ध आज शुक्रवार दिनांक 12-01-2024 को उत्तर प्रदेश के
 राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावधि के अर्न्तगत यदि संदर्भ से

श्री 31/01/24
 4/2/2024

जिलाधिकारी
 कौशाम्बी

0002728435

Statutory Alert

The authenticity of this Stamp certificate should be verified at www.stampcertificates.in or through the Stamp Mobile App of State Treasury Department, Government of Uttar Pradesh. The details on this Certificate and its availability on the website can be verified by clicking the QR code or the link of the website.

ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहरतांकित भी समझे जायेंगे),

..... एक पक्ष

और

मौ० अरशद सिद्दीकी स्व० अख्तर हुसैन निवासी वार्ड नं०-8 हजरतगंज, चायल खास, जनपद कौशाम्बी (जिसे आगे "पट्टाधारक" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो, उनके दायद, निष्पादक तथा विधिक प्रतिनिधि भी समझे जायेंगे)

..... दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 के अध्याय-04 (जिसे आगे "उक्त नियमावली" कहा गया है) के अन्तर्गत किये गये ई-निविदा सह ई-नीलामी में पट्टाधारक को ग्राम कटैया गाटा संख्या-649 से 659, खण्ड संख्या 10/10 से 10/13 क्षेत्रफल 20.00 हे० में वार्षिक आंकलित खनन योग्य बालु/मोरम की मात्रा 1,65,000 घनमीटर के खनन एवं परिवहन के लिये रु०-155/- प्रति घनमीटर की दर से प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि रु०-2,55,75,000/- एवं अनुवर्ती/आगामी वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की धनराशि पर 10 प्रतिशत की वृद्धि करते हुये नीलामी पट्टा की धनराशि निर्धारित करने के आधार पर ई-निविदा के प्रस्ताव/ई-नीलामी की बोली को राज्य सरकार द्वारा नीलामी पट्टे के लिये पाँच वर्षों के निमित्त एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि के सम्बन्ध में 20.00 हेक्टेयर के लिये स्वीकार कर लिया गया है और पूर्व में जमा प्रथम वर्ष की रायल्टी के 45 प्रतिशत के बराबर धनराशि रु०-1,15,08,750/- में से 20 प्रतिशत धनराशि रु०-51,15,000/- प्रथम वर्ष की प्रथम किस्त तथा शेष 25 प्रतिशत रु०-63,93,750/- प्रतिभूति धनराशि स्वरूप राज्य सरकार के पास जमा रहेगी तथा प्रतिभूति की जमा धनराशि अन्तिम किस्तों में समायोजित हो जायेगी।

उक्त क्षेत्र से मोरम का खनन व परिवहन करने हेतु निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ के पत्रांक संख्या-2022/7/30/144110/मा० प्लान दिनांक 29.08.2022 द्वारा अनुमोदित खनन योजना एवं जिला स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण (State Level Environment Impact Assessment Authority, Uttar Pradesh) के पत्र संख्या-SIA/UP/MIN/423562/2023 & SEIAA, U.P File No-7738-7290 दिनांक 29.12.2023 द्वारा निर्गत पर्यावरण स्वच्छता प्राप्त कर प्रस्तुत किया गया है। उक्त पर्यावरण स्वच्छता प्रमाण पत्र में माईनेबल क्षेत्रफल (Minable area) 20.00हे० स्वीकृत किया गया है। खनन कार्य 20.00हे० में ही किया जायेगा।

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टाधारक/पट्टाधारकों की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टाधारक/पट्टाधारकों को निम्नलिखित प्रदान और पट्टान्तरित करता है।

मौ० अरशद सिद्दीकी
परामर्श

जिलाधिकारी
कौशाम्बी

मोरम (जिन्हे आगे और अभिदिष्ट अनुसूची में "उप खनिज" कहा गया है), की समस्त खान, तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुये प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 12/01/2024 से दिनांक 11/01/2029 तक पांच वर्ष की आगामी अवधि के लिये पट्टाधारक/पट्टाधारकों की एतद्वारा दिये गये और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टाधारक एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है/करते है और राज्य सरकार एतद्वारा पट्टाधारक/पट्टाधारकों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है और एतद्वारा इसके साथ दिये गये पक्षों की बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र:- वह समस्त भूखण्ड, जो जनपद कौशाम्बी के तहसील चायल अर्न्तगत यमुना नदी के खण्ड संख्या-10/10 से 10/13 ग्राम कटैया क्षेत्रफल 20.00 हेक्टेयर जो यहां संलग्न नक्शे में चिन्हित है और उसे लाल स्याही से रंजित (Coloured) किया गया है जिसकी सीमायें निम्नलिखित हैं:-

क्र०सं०	सीमा बिन्दु	अक्षांश (Latitude)	देशान्तर (Longitude)
1	A	N-25°16'41.275"	E-81°30'42.044"
2	B	N-25°16'47.355"	E-81°30'58.781"
3	C	N-25°16'35.395"	E-81°31'04.256"
4	D	N-25°16'28.988"	E-81°30'46.595"

चौहद्दी :-

- (1) उत्तर-खण्ड संख्या 10/10, 10/11, 10/12 व 10/13 का शेष भाग।
- (2) दक्षिण-खण्ड संख्या 10/10, 10/11, 10/12 व 10/13 का शेष भाग।
- (3) पूरब- खण्ड संख्या 10/9
- (4) पश्चिम- खण्ड संख्या 10/14

और जिसे एतद्वारा 'उक्त भू-खण्ड' कहा गया है।

20/01/2024
43/2024/37

2

2

(अध्यायक) जिलाधिकारी
कौशाम्बी

2

जिलाधिकारी
कौशाम्बी

2
जिलाधिकारी
कौशाम्बी

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The -1
ARUN TRIPATHI
Shri Arun Kumar Tripathi
S/O Shri Bholanath Tripathi
R/O-193A/1A, Tilak Nagar, Allapur
District-Prayagraj, U.P. 211006
-211006

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/450121/2023 dated 26 Oct 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC23B001UP113864 |
| 2. File No. | 8390-7594 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | river bed sand/morrum mining having lease area 25.00 ha along river Yamuna in Khand No. 16/11 to 16/14 at village-Ramnagar (Mahewa), Tehsil-Manjhanpur, District-Kaushambi U. P. of Shri Arun Kumar Tripathi. |
| 7. Name of Company/Organization | ARUN TRIPATHI |
| 8. Location of Project | UTTAR PRADESH |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 27/12/2023

(e-signed)
Sanjeev Kumar Singh (IFS)
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/450121/2023 & SEIAA, U.P File no-8390-7594

Sub: Environmental Clearance for Proposed River Bed Sand/Morrum Mining river Yamuna in Khand No. 16/11 to 16/14 at village- Ramnagar (Mahewa), Tehsil-Manjhanpur, District-Kaushambi U. P. (Leased Area 25.00 ha.).

Dear Sir,

This is with reference to your application / letter dated 21-02-2023, 30-03-2023, 26-10-2023, 06-11-2023 above mentioned subject. The matter was considered by 808th SEAC in meeting held on 09-11-2023 and 784th SEIAA in meeting held on 18-12-2023.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development to SEAC on 09-11-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for River Bed Sand/Morrum Mining river Yamuna in Khand No. 16/11 to 16/14 at village- Ramnagar (Mahewa), Tehsil-Manjhanpur, District-Kaushambi U. P. (Leased Area 25.00 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 05/Parya/SEIAA/7594/2022 dated 12 April 2023.
3. The Public Hearing was organized on 12/09/2023. Final EIA report submitted by the project proponent on 26/10/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	New Proposal No. SIA/UP/MIN/450121/2023 Old Proposal No. SIA/UP/MIN/416110/2023
2.	File No. allotted by SEIAA, UP	8390/7594
3.	Name of Proponent	Shri Arun Kumar Tripathi S/o Shri Bholanath Tripathi
4.	Full correspondence address of proponent and mobile no.	R/o-193A/1A, Tilak Nagar, Allapur District- Prayagraj, U.P. 211006
		Email.id- aktmorrur@gmail.com
		Mobile No.- 9839457141
5.	Name of Project	Environmental clearance for proposed river bed sand/morrur mining having lease area 25.00 ha along river Yamuna in Khand No. 16/11 to 16/14 at village- Ramnagar (Mahewa), Tehsil-Manjhanpur, District-Kaushambi U. P. of Shri Arun Kumar Tripathi
6.	Project Location (Plot. Khasra/Gata No.)	River Yamuna in Khand No. 16/11 to 16/14
7.	Name of Village	Village – Ramnagar (Mahewa)
8.	Tehsil	Manjhanpur
9.	District	Kaushambi
10.	Name of Minor Mineral	River bed sand/morrur mining

11.	Sanctioned Lease Area (in Ha.)	25.0 ha		
12.	Max. & Min mRL within lease area	The highest level of area is 78.10 mRL The lowest level is 77.80 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillar	Latitude	Longitude
		A	25°24 53.305"N	81°09 14.237"E
		B	25°24 36.655"N	81°09 10.241"E
		C	25°24 38.843"N	81°08 56.317"E
		D	25°24 58.561"N	81°08 56.853"E
14.	Total Geological Reserves	4,17,000 m ³		
15.	Total Mineable Reserve	2,50,000 m ³		
16.	Total Proposed Production (in five year)	12,50,000 m ³ (5 Years)		
17.	Proposed Production /year(as per Lol)	2,50,000 m ³		
18.	Sanctioned Period of Mine lease	5 years (as per Lol)		
19.	No. of workers	53		
20.	Type of Land	Govt./Non Forest Land		
21.	Ultimate of Depth of Mining	1.67 m (Plan Period)		
22.	Nearest metalled road from site	0.40 km		
23.	Water Requirement	PURPOSE		
		Drinking	- 0.53 KLD	
		Suppression of dust	- 4.80 KLD	
		Plantation	- 5.0 KLD	
		Others (if any)	- 0.00 KLD	
Total	~ 10.0 KLD			
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224 Valid till – 01/05/2024		
25.	Any litigation pending against the project or land in any court	No		
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No-394/Khanan Sahayak Kaushambi dated 04/07/2022		
27.	Details of Lease Area in approved DSR	Page No. 02, Serial no. 06		
28.	Proposed EMP	Proposed EMP cost-19.55 Lacs (Project Cost ~1.40 Crore & Proposed CER cost-2.80 lacs)		
29.	Length and breadth of Haul Road	Length – 0.40 km, Breadth – 6.00 m		
30.	No. of Trees to be Planted	25,000		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.

9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 09-11-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 18-12-2023 and decided to grant the Environmental Clearance to the title project for collection of 2,50,000 m³ per annum for lease area of 25 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income

generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.

19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken

- in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
 39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
 41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
 42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
 43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
 45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. River channel should be monitored regularly.
2. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
3. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied with.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and

permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.

5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 25,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
9. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
10. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
11. Project proponent should submit drone videography of the project site mentioning the date, time and geo coordinates before starting the sand mining.
12. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
13. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
14. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
15. The project proponent shall install solar light in their site office.
16. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
17. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
18. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.

19. Vehicular emissions should be kept under control and regularly monitored. Suitable measurements shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
20. The project proponent should explore the possibilities of rainwater harvesting.
21. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
22. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
23. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
24. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
25. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
26. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
27. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
28. Environment management in according to environmental status and impact of the project.
29. During the school opening and closing time transportation of minerals will be restricted.
30. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
31. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
32. Pakkamotorable haul road to be maintained by the project proponent.
33. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
34. Permission from the competent authority regarding evacuation route should be taken.
35. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
36. Provision for cylinder to workers should be made for cooking.
37. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
38. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
39. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
40. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
41. Provision for two toilets and hand pumps should be made at mining site.
42. Drinking water for workers would be provided by tankers.
43. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
44. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
45. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
46. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.

47. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
48. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
49. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
50. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
51. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
52. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
53. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
54. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
55. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
56. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
57. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
58. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
59. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
60. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
61. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

62. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
63. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
64. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
65. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
66. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
67. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
68. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
69. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
70. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
71. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
72. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
73. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
74. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
75. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
76. Waste water from potable use be collected and reused for sprinkling.
77. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate, Kaushambi.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Sanjeev Kumar Singh)
Member Secretary, SEIAA

Validity unknown

Digitally signed by: Sanjeev Kumar Singh (IFS)
Designation: Member Secretary
Date and Time: 12/27/2023 6:18:27 PM



Government of Uttar Pradesh

IN-UP23052689370166W

Signature

AOC Name- Amar Singh Yadav

ACC Code-UP14142704

ACC Address-Pateriya Nizampur

Naugira, Sirathu-Kaushambi

Mobile-7379156604 License No. 22

Tahsil & District-Manjhanpur-Kaushambi

e-Stamp

Certificate No. : IN-UP23052689370166W
Certificate Issued Date : 03-Jan-2024 11:35 AM
Account Reference : NEWIMPACC (SV)/ up14142704/ MANJHANPUR/ UP-KSM
Unique Doc. Reference : SUBIN-UPUP1414270439856791448565W
Purchased by : Arun Kumar Tripathi
Description of Document : Article 35 Lease
Property Description : KHAND NO-16/11 TO 16/14 VILLAGE RAMNAGAR MAHEWA TAHSIL MANJHANPUR KAUSHAMBI MORE DETAILS AS PAR DEED
Consideration Price (Rs.) :
First Party : Jila Adhikari Kuashambi
Second Party : Arun Kumar Tripathi
Stamp Duty Paid By : Arun Kumar Tripathi
Stamp Duty Amount(Rs.) : 47,93,000
 (Forty Seven Lakh Ninety Three Thousand only)



Please write or type below this line

लाक सर्टीफिकेट

प्रपत्र एम0एम0-6

खनन के लिये ई-निविदा सह ई-नीलामी पट्टे का आदर्श प्रपत्र (नियम-29)

यह अनुबन्ध आज गुरुवार दिनांक 04-01-2024 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावधि के अर्न्तगत यदि संदर्भ से



AOC

(अजित कुमार पाण्डेय) जिलाधिकारी (वि0/रा0)
 खान अधिकारी कौशाम्बी

(अरुण कुमार मोड)

जिलाधिकारी (वि0/रा0)
 कौशाम्बी

IRID

0002706458

अरुण कुमार मोड (प्रदोप कुमार श्रीदास्तव)
 जिलाधिकारी कौशाम्बी

Statutory Alert:

1. The authenticity of this Stamp certificate should be checked at 'www.sholestamp.com' or using e-Stamp Mobile App of Stock Holding Corporation of India.
2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
3. The onus of checking the legitimacy is on the user of this certificate.
3. In case of any discrepancy please inform the Competent Authority.



ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकित भी समझे जायेंगे),

..... एक पक्ष

और

श्री अरुण कुमार त्रिपाठी पुत्र श्री भोलानाथ त्रिपाठी निवासी 193ए/1ए, तिलक नगर अल्लापुर जनपद प्रयागराज (जिसे आगे "पट्टाधारक" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो, उनके दायद, निष्पादक तथा विधिक प्रतिनिधि भी समझे जायेंगे)

..... दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 के अध्याय-04 (जिसे आगे "उक्त नियमावली" कहा गया है) के अन्तर्गत किये गये ई-निविदा सह ई-नीलामी में पट्टाधारक को ग्राम रामनगर (महेवा) गाटा संख्या-01, खण्ड संख्या 16/11 से 16/14 क्षेत्रफल 25.00 हे० में वार्षिक आंकलित खनन योग्य बालू/मोरम की मात्रा 2,50,000 घनमीटर के खनन एवं परिवहन के लिये रू०-157/- प्रति घनमीटर की दर से प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि रू० 3,92,50,000/- एवं अनुवर्ती/आगामी वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की धनराशि पर 10 प्रतिशत की वृद्धि करते हुये नीलामी पट्टा की धनराशि निर्धारित करने के आधार पर ई-निविदा के प्रस्ताव/ई-नीलामी की बोली को राज्य सरकार द्वारा नीलामी पट्टे के लिये पाँच वर्षों के निमित्त एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि के सम्बन्ध में 25.00 हेक्टेयर के लिये स्वीकार कर लिया गया है और पूर्व में जमा प्रथम वर्ष की रायल्टी के 45 प्रतिशत के बराबर धनराशि रू० 1,76,62,500/- में से 20 प्रतिशत धनराशि रू० 78,50,000/- प्रथम वर्ष की प्रथम किस्त तथा शेष 25 प्रतिशत रू० 98,12,500/- प्रतिभूति धनराशि स्वरूप राज्य सरकार के पास जमा रहेगी।

उक्त क्षेत्र से मोरम का खनन व परिवहन करने हेतु निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ के पत्रांक संख्या 2022/7/25/143468/मा० प्लान दिनांक 10.01.2023 द्वारा अनुमोदित खनन योजना एवं जिला स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण (State Level Environment Impact Assessment Authority, Uttar Pradesh) के पत्र संख्या SIA/UP/MIN/450121/2023 & SEIAA, U.P File No-8390-7594 दिनांक 27.12.2023 द्वारा निर्गत पर्यावरण स्वच्छता प्राप्त कर प्रस्तुत किया गया है। उक्त पर्यावरण स्वच्छता प्रमाण पत्र में माईनेबल क्षेत्रफल (Minable area) 25.00हे० स्वीकृत किया गया है। खनन कार्य 25.00हे० में ही किया जायेगा।

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टाधारक/पट्टाधारकों की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टाधारक/पट्टाधारकों को निम्नलिखित प्रदान और पट्टान्तरित करता है।



 अरुण कुमार त्रिपाठी
 खान अधिकारी
 कौशाम्बी


 (अजित कुमार पाण्डेय)
 खान अधिकारी
 कौशाम्बी


 (अरुण कुमार गोइ)
 जिलाधिकारी (वि०/रा०)
 कौशाम्बी


 जिलाधिकारी
 कौशाम्बी

मोरम (जिन्हे आगे और अभिदिष्ट अनुसूची में "उप खनिज" कहा गया है), की समस्त खान, तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुये प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 04/01/2024 से दिनांक 03/01/2029 तक पांच वर्ष की आगामी अवधि के लिये पट्टाधारक/पट्टाधारकों की एतद्वारा दिये गये और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टाधारक एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है/करते है और राज्य सरकार एतद्वारा पट्टाधारक/पट्टाधारकों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है और एतद्वारा इसके साथ दिये गये पक्षों की बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र:- वह समस्त भूखण्ड, जो जनपद कौशाम्बी के तहसील मंझनपुर के अर्न्तगत यमुना नदी के खण्ड संख्या-16/11 से 16/14 ग्राम रामनगर (महेवा) क्षेत्रफल-25.00 हेक्टेयर जो यहां संलग्न नक्शे में चिन्हित है और उसे लाल स्याही से रंजित (Coloured) किया गया है जिसकी सीमायें निम्नलिखित हैं:-

क्र०सं०	सीमा बिन्दु	अक्षांश (Latitude)	देशान्तर (Longitude)
1	A	25°24'53.305" N	81°09'14.237" E
2	B	25°24'36.655" N	81°09'10.241" E
3	C	25°24'38.843" N	81°08'56.317" E
4	D	25°24'58.561" N	81°08'56.853" E

चौहद्दी :-

- (1) उत्तर- खण्ड संख्या 16/15 का शेष भाग।
 - (2) दक्षिण- खण्ड संख्या 16/11 का शेष भाग।
 - (3) पूरब- खण्ड संख्या 16/14, 16/13, 16/12, 16/11 का शेष भाग।
 - (4) पश्चिम- खण्ड संख्या 16/14, 16/13, 16/12, 16/11 का शेष भाग।
- और जिसे एतद्वारा 'उक्त भू-खण्ड' कहा गया है।



अरुण कुमार गोड

अजित कुमार पाण्डेय
खान पर्यवेक्षक
कौशाम्बी

(अरुण कुमार गोड)
अपर जिलाधिकारी (वि०/रा०)
कौशाम्बी

अपर जिलाधिकारी (वि०/रा०)
कौशाम्बी

अपर जिलाधिकारी
कौशाम्बी



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

199880/UPPCB/Allahabad(UPPCBRO)/CTO/both/KAUSHAMBI/2023

Date: 18/01/2024

To,

M/s

SHRI ARUN KUMAR TRIPATHI

**KHAND NO. 16/11 TO 16/14 AT VILLAGE-RAMNAGAR
(MAHEWA), TEHSIL-ANJHANPUR, DISTRICT-KAUSHAMBI**

Application Id-
24170280

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI ARUN KUMAR TRIPATHI** located at **KHAND NO. 16/11 TO 16/14 AT VILLAGE-RAMNAGAR (MAHEWA), TEHSIL-ANJHANPUR, DISTRICT-KAUSHAMBI.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI ARUN KUMAR TRIPATHI** granted for the period from **16/01/2024 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	2,50,000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

- (i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 kld	Septic Tank	soak pit

- (ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

- (iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum			Particulate Matter	Water sprinkling system and Green Belt for controlling dust emission

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 2,50,000 Cu meter/year by opencast and semi mechanized mining in 25.00 Hectare Lease area at Khand No. 16/11 to 16/14 at village- Ramnagar (Mahewa), Tehsil-Manjhanpur, District-Kaushambi
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC23B001UP113864 dated 27.12.2023 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDR Digitally signed by
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 Date: 2024.01.22
 22:23:30 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Owner
 SH. MAHESH CHANDRA
 Chak Nagar Dwitiy, Tehsil- Manjhanpur, District- Kausambhi, UP -212207

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/68167/2020 dated 25 Oct 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC21B001UP129088
2. File No.	6647/5638
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Badahari sand/morum mining project from yamuna river bed
7. Name of Company/Organization	SH. MAHESH CHANDRA
8. Location of Project	Uttar Pradesh
9. TOR Date	30 Jun 2020

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 30/12/2021

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/68167/2020 & SEIAA, U.P File no- 6647/5638

Sub: Environmental Clearance is sought for Badahria Sand/Morrum Mining Project from Yamuna River bed, at Khand No.-13/15 to 13/17, at Village-Badahari, Tehsil- Manjhanpur, District- Kausambhi, State- Uttar Pradesh Area -11.0Ha

Dear Sir,

This is with reference to your application / letter dated 25-10-2021 & 26-11-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 02-12-2021 and SEIAA in meeting held on 14-12-2021.

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt Ltd to SEAC on 02-12-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Badahria Sand/Morrum Mining Project from Yamuna River bed, at Khand No.-13/15 to 13/17, Area -11.0Ha. for a Production of 1,10,000 cum/yr at Village-Badahari, Tehsil- Manjhanpur, District- Kausambhi, State- Uttar Pradesh by (Prop: Shri Mahesh Chandra)
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no 173/ Parya/ SEAC/ 5638 / 2019, dated 30 June,2020. Public Hearing conducted on 25.02.2021. Final EIA report submitted on. 25 .10.2021
3. **Salient features of the project as submitted by the project proponent:**

2.	The terms of reference in the matter were issued by SEIAA, U.P. vide letter no 173/ Parya/ SEAC/ 5638 / 2019, dated 30 June,2020,	
3.	The public hearing was organized on	Public Hearing conducted on 25.02.2021
4.	Final EIA report submitted on	25 .10.2021
5.	On-line proposal No.	SIA/UP/MIN/68167/2020
6.	File No. allotted by SEIAA, UP	6647/5638
7.	Name of Proponent	Shri Mahesh Chandra
8.	Full correspondence address of proponent and mobile No.	Chak Nagar Dwitiy, Tehsil- Manjhanpur, District– Kausambhi, Uttar Pradesh.
		Mobile No-
		Email-
9.	Name of Project	Badahari Sand/Morrum Mining Project from Yamuna River bed,
10.	Project location (Plot/Khasra/Gata No.)	Khand No. 13/15 to 13/17
11.	Name of River	Yamuna

12.	Name of Village	Badahari		
13.	Tehsil	Manjhanpur		
14.	District	Kausambhi		
15.	Name of Minor Mineral	Sand/Morrum		
16.	Sanctioned Lease Area (in Ha.)	11.0		
17.	Max & Min mRL within lease area	Max- 82 mRL and Min- 80 mRL		
18.	Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude (N)	Longitude (E)
		A	25°20'37.51."	81°18'5.51"
		B	25°20'42.70"	81°18'18.62"
		C	25°20'35.43"	81°18'21.83"
		D	25°20'29.27"	81°18'6.62"
19.	Total Geological Reserves	1,82,690cum		
20.	Total Mineable Reserves in LOI	1,10,000 cum/yr		
21.	Total Proposed Production	5,05,000 cum		
22.	Proposed Production/year	1,10,000 cum		
23.	Sanctioned Period of Mine lease	5 Years		
24.	Production of mine/day	423.07		
25.	Method of Mining	Open Cast Semi-mechanized Method		
26.	No. of working days	260 days		
27.	Working hours/day	8 hrs		
28.	No. of workers	58		
29.	No. of vehicles movement/day	32		
30.	Type of Land	Government waste land		
31.	Ultimate Depth of Mining	1.1009		
32.	Nearest metalled road from site	4.5 km		
33.	Water Requirement	PURPOSE	WATER REQUIREMENT (KLD)	
		Dust Suppression	12.948	
		Plantation	11.0	
		Domestic (drinking)	0.58	
		Other (Toilet)	0.58	
		Total	25.108	
34.	Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022		
35.	Any litigation pending against the project or land in any court	No		
36.	Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, Certified		
37.	Details of Lease Area in approved DSR	Yes, Given in DSR		
39.	Proposed EMP cost	Rs. 1.27 Cr capital cost including CER budget. Rs. 19,90,000 Recurring cost		
40.	Length and breadth of Haul Road	Length: 1.079 km, width: 6 m		
41.	No. of Trees to be Planted	11000 plants		

4. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.

5. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 02-12-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 14-12-2021 decided to grant the Environmental Clearance to the title project for collection of 1,10,000 M³ /year for lease area of 27.17 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.

17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's

- expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
 39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
 41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
 42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
 43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
 45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).

46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State, EC is granted for a period of one year.
2. Permissible mining of river bed material (sand / bajri) shall be strictly limited to quantity and area mentioned in LOI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as the approved mining plan. The permissible mineable material will be valid till one year from the date of transfer of the EC.
3. For subsequent period, PP shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 28,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an authority nominated by concerned DM, Project Proponent will prepare a conservation and management plan for the rejuvenation and management of water bodies having a total surface area of more than 140 ha. Funds for the same will be kept in a separate bank account and six-monthly implementation status will be presented by the Project Proponent before the nominated authority in the district.

10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. The project proponent shall install solar light in their site office.
12. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
13. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
14. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
15. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
16. The mining plan approved by the Dept. of Mines and Geology, Uttar Pradesh shall be strictly implemented and shall not be operated beyond the validity period.
17. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
18. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
19. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
22. The project proponent should explore the possibilities of rainwater harvesting.
23. The Environmental clearance will be co-terminus with the mining lease period.
24. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
25. Environment management in according to environmental status and impact of the project.
26. During the school opening and closing time transportation of minerals will be restricted.
27. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
28. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
29. Pakka motorable haul road to be maintained by the project proponent.

30. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
31. Permission from the competent authority regarding evacuation route should be taken.
32. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
33. Provision for cylinder to workers should be made for cooking.
34. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
35. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
36. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
37. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
38. Provision for two toilets and hand pumps should be made at mining site.
39. Drinking water for workers would be provided by tankers.
40. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
41. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
42. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
43. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
44. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
45. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
46. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
47. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
48. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
49. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.

50. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
51. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
52. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
53. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
54. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
55. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
56. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
57. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
58. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
59. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
60. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
61. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
62. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
63. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
64. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.

65. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
66. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
67. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
68. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
69. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
70. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
71. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
72. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
73. Waste water from potable use be collected and reused for sprinkling.
74. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

The project proponent should explore the possibilities of rainwater harvesting. You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Kausambhi, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Signature Not Verified

Digitally signed by Member Secretary

Member Secretary

Date: 12/30/2021 6:14:55 PM



सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

85

Acc Name: Sanjeev Kumar
 Acc Code: UP14376504
 Address: Mansoor Nagar, Manjhanpur-Ka
 Dist: 6819336704
 Stamp No. 77
 Tehsil & Dist. Manjhanpur-Kaushambi
 Signature: _____

Certificate No.	: IN-UP88670366147247U
Certificate Issued Date	: 01-Jan-2022 02:50 PM
Account Reference	: NEWIMPACC (SV)/ up14376504/ MANJHANPUR/ UP-KSM
Unique Doc. Reference	: SUBIN-UPUP1437650467794943596976U
Purchased by	: MAHESH CHANDRA SO RAM KHELAWAN
Description of Document	: Article 40 Mortgage Deed
Property Description	: KHAND NO. 13/15 TO 13/17 VILLAGE BADHARI TEHSIL MANJHANPUR KAUSHAMBI MORE DETAIL AS PER DEED
Consideration Price (Rs.)	: _____
First Party	: GOVERNMENT OF UP THROUGH DM KAUSHAMBI
Second Party	: MAHESH CHANDRA SO RAM KHELAWAN
Stamp Duty Paid By	: MAHESH CHANDRA SO RAM KHELAWAN
Stamp Duty Amount(Rs.)	: 85,800 (Eighty Five Thousand Eight Hundred only)



Please write or type below this line.

महेश-चंद्र

(आर्यो पौरो सिंह)
 ज्येष्ठ खान अधिकारी
 कौशांबी

(जयचन्द्र पाण्डेय)
 अपर जिलाधिकारी (वि०रा०)
 प्रथमरी अधिकारी खनिज
 कौशांबी

जिलाधिकारी
 कौशांबी

KC 0004327658

लाक सर्टीफिकेट

Statutory Alert:

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3. In case of any discrepancy please inform the Competent Authority.



UTTAR PRADESH

22AE 550663

प्रपत्र एम0एम0-6

खनन के लिये ई-निविदा सह ई-नीलामी पट्टे का आदर्श प्रपत्र (नियम-29)

यह अनुबन्ध आज दिनांक 03.01.2022 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि संदर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकित भी समझे जायेंगे), एक पक्ष

और

श्री महेश चन्द्र पुत्र श्री राम खेलावन निवासी चक नगर द्वितीय तहसील मंझनपुर जनपद कौशांबी कर रहे हैं पर (जिसे आगे "पट्टाधारक" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो, उक्त प्रोपराईटर, उनके दायद, निष्पादक तथा विधिक प्रतिनिधि भी समझे जायेंगे)

..... दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 के अध्याय-04 (जिसे आगे "उक्त नियमावली" कहा गया है) के अन्तर्गत किये गये ई-निविदा सह ई-नीलामी में पट्टाधारक को ग्राम बडहरी के खण्ड संख्या 13/15 से 13/17 तक वार्षिक आंकलित खनन योग्य मोरम की 1,10,000 घनमीटर मात्रा के खनन एवं परिवहन के लिये रू0 156 प्रति घनमीटर की दर से प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि रू0 1,71,60,000/- एवं अनुवर्ती/आगामी वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की धनराशि पर 10.00 प्रतिशत की वृद्धि करते हुये नीलामी पट्टा की धनराशि निर्धारित करने के आधार पर ई-निविदा के प्रस्ताव/ई-नीलामी की बोली को राज्य सरकार द्वारा नीलामी पट्टे के लिये पाँच वर्षों के निमित्त एतद्धीन लिखित अनुसूची के भाग-1 में वर्णित भूमि के सम्बन्ध में 11 हेक्टेयर के लिये स्वीकार कर लिया गया है और पूर्व में जमा प्रथम वर्ष की रायल्टी का 45 प्रतिशत रू0 77,46,600/- में से रू0 34,32,000/- प्रथम वर्ष की प्रथम किस्त तथा शेष 25 प्रतिशत रू0 43,14,600/- प्रतिभूति धनराशि स्वरूप राज्य सरकार के पास जमा रहेगी तथा प्रतिभूति की जमा धनराशि अन्तिम किस्तों में समायोजित हो जायेगी।

महेश चन्द्र

(आर0 पी0 सिंह)
ज्येष्ठ खान अधिकारी
कौशांबी

(जयचन्द्र पाण्डेय)
अपर जिलाधिकारी (वि0रा0)
प्रभारी अधिकारी खनिज
कौशांबी

जिलाधिकारी
कौशांबी



उत्तर प्रदेश UTTAR PRADESH

22AE 550613

उक्त क्षेत्र से मोरम का खनन व परिवहन करने हेतु निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ के पत्रांक संख्या 2026/मा० प्लान/2017 दिनांक 13.03.2020 द्वारा अनुमोदित खनन योजना एवं जिला स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण (State Level Environment Impact Assessment Authority, Uttar Pradesh) के पत्र संख्या SIA/UP/MIN/68167/2020 & SEIAA, U.P File No. 6647/5638 दिनांक 30.12.2021 द्वारा निर्गत पर्यावरण स्वच्छता प्राप्त कर प्रस्तुत किया गया है। उक्त पर्यावरण स्वच्छता प्रमाण पत्र में माईनेबल क्षेत्रफल (Minnable area) 11हे० ही स्वीकृत किया गया है। अतः खनन कार्य 11हे० में ही किया जायेगा।

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टाधारक/पट्टाधारकों की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टाधारक/पट्टाधारकों को निम्नलिखित प्रदान और पट्टान्तरित करता है।

मोरम (जिन्हे आगे और अभिदिष्ट अनुसूची में "उप खनिज" कहा गया है), की समस्त खान, तल्य (beds)संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुये प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 01.01.2022 से दिनांक 31.12.2026 तक पांच वर्ष की आगामी अवधि के लिये पट्टाधारक/पट्टाधारकों की एतद्वारा दिये गये और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे,

महेश चंद्र
(आर० पी० सिंह)
ज्येष्ठ खान अधिकारी
कौशांबी

(जयचन्द्र पाण्डेय)
अपर जिलाधिकारी (वि०रा०)
प्रभारी अधिकारी खनिज
कौशांबी

जिलाधिकारी
कौशांबी



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

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179902/UPPCB/Allahabad(UPPCBRO)/CTO/both/KAUSHAMBI/2023

Date: 26/03/2023

To,

M/s

BADAHARI SANDMORRUM MINING PROJECT

Chak Nagar Dwitiy, Tehsil- Manjhanpur, District Kausambhi, Uttar Pradesh.,KAUSHAMBI,212217

Application Id-
20226346

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BADAHARI SANDMORRUM MINING PROJECT** located at **Chak Nagar Dwitiy, Tehsil- Manjhanpur, District Kausambhi, Uttar Pradesh.,KAUSHAMBI,212217.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **BADAHARI SANDMORRUM MINING PROJECT** granted for the period from **26/03/2023 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	110000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

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5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
 7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
 8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum-110000 Cu meter/year by opencast and manual mining in 11.0 Hac. Lease area at Khand No.-13/15 to 13/17, at Village-Badahari, Tehsil-Manjhanpur, District- Kausambhi.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC21B001UP129088 dated 30.12.2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAJENDRA
SINGH**

Digitally signed by RAJENDRA
SINGH
Date: 2023.03.26 20:11:13
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Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO conditions on quarterly basis.

113

**RAJENDRA
SINGH**

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RAJENDRA SINGH
Date: 2023.03.26
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Chief Environmental Officer (circle-2)

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Proponent

M/S MAA VAISHNO TRADERS

Khand No.- 9/27 to 9/29, Village-Mohammadabad Kewat ka Purwa, Tehsil-
Chayal, District- Kaushambi -212202

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/MIN/69899/2021 dated 24 Dec 2021. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC22B001UP111289
2. File No.	6794-6326
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Sand/ Morrum Mining
7. Name of Company/Organization	M/S MAA VAISHNO TRADERS
8. Location of Project	Uttar Pradesh
9. TOR Date	12 Oct 2021

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 04/05/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/69899/2021 & SEIAA, U.P File no-6794 / 6326

Sub: Environmental Clearance is sought for Sand/ Morrur Mining” Project at Khand No.- 9/27 to 9/29, Village-Mohammadabad Kewat Ka Purwa, Tehsil- Chayal, District- Kaushambi, U.P. (Leased Area : 21.50 ha.) M/s Maa Vaishno Traders.

Dear Sir,

This is with reference to your application / letter dated 31-05-2021, 10-08-2021, 24-12-2021, 24-12-2021, 25-03-2022 & 27-04-2022 on above mentioned subject. The matter was considered by SEAC in meeting held on 07-01-2022 & 06-04-2022 and SEIAA in meeting held on 27-04-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P to SEAC on 07-01-2022 & 06-04-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for “Sand/ Morrur Mining” Project at Khand No.- 9/27 to 9/29, Village-Mohammadabad Kewat Ka Purwa, Tehsil- Chayal, District- Kaushambi, U.P. (Leased Area : 21.50 ha.) M/s Maa Vaishno Traders.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 238/Parya/SEIAA/6326/2021 dated 12/10/2021.
3. The public hearing was organized on 04/12/2021. Final EIA report submitted by the project proponent on 24/12/2021.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/69899/2021
2.	File No. allotted by SEIAA, UP	6794 / 6326
3.	Name of Proponent	M/S Maa Vaishno Traders Prop.- Shri Jagdish Prasad S/O Shri Baljor
4.	Full correspondence address of proponent and mobile no.	R/o - Nidhiyawan, Thana- Kokhraj, Tehsil- Sirathu, District- Kaushambi, U.P.
5.	Name of Project	Sand/ Morrur Mining Project
6.	Project location (Plot/ Khasra /GataNo.)	Khand No.- 9/27 to 9/29
7.	Name of River	Yamuna
8.	Name of Village	Mohammadabad Kewat Ka Purwa
9.	Tehsil	Chayal
10.	District	Kaushambi
11.	Name of Minor Mineral	Sand/ Morrur
12.	Sanctioned Lease Area (in Ha.)	21.50 ha.

13.	Max.& Min mrl within lease area	80.0 mRL- 73 mRL		
14.	Pillar Coordinates(Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 17.025' N	81° 31.664' E
		B	25° 17.241' N	81° 31.950' E
		B1	25° 17.125' N	81° 32.037' E
		C	25° 17.068' N	81° 32.083' E
		D	25° 16.895' N	81° 31.840' E
		D1	25° 16.923' N	81° 31.804' E
15.	Total Geological Reserves	301000 m ³		
16.	Total Mineable Reserves	176029 m ³		
17.	Total Proposed Production (in five year)	860000 m ³		
18.	Proposed Production / year	Year	Production	
		1 st	172000 m ³	
		2 nd	172000 m ³	
		3 rd	172000 m ³	
		4 th	172000 m ³	
		5 th	172000 m ³	
		Total	860000 m ³	
19.	Sanctioned Period of Mine lease	5 Year		
20.	Method of Mining	Opencast Semi-Mechanized		
21.	No.of working days	225 days		
22.	Working hours/day	8 Hours/Day		
23.	No.Of workers	40 (average)		
24.	No.Of vehicle movement /day	64 (approx.)		
25.	Type of Land	River Bed Govt. Land		
26.	Ultimate Depth of Mining	1.20 meter (average)		
27.	Nearest metalled road from site	0.85 km		
28.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.40	
		Suppression of dust	5.10	
		Plantation	10.75	
		Others(if any)	-----	
		Total	16.25	
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/1821/RA0120 Validity- 13/01/2022		
30.	Any litigation pending against the project or land in any court	No		
31.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Kaushambi vide Letter No. 251/Khanan Sahayak Kau. Dated 21 st June, 2021		
32.	Details of Lease Area in approved DSR	Page No.-11, Sr. No.-40		
33.	Proposed CER cost	2.50 Lakh		
34.	Proposed EMP cost	63.58 Lakh		
35.	Length and breadth of Haul Road.	Length- 0.85 km, Width- more than 6.0 m		
36.	No. of Trees to be Planted	21500		

5. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.

6. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 07-01-2022 & 06-04-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 27-04-2022 decided to grant the Environmental Clearance to the title project for collection of 172000 m³ per year lease area of 21.50 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.

17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.

33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.

47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Validity period of this EC is 5 year from the date of issue as the Lol has been issued for a period of 5 year or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, keeping in mind various orders issued by Hon'ble NGT and development works in the State, initially EC will be operational for a period of one year from the date of issuance and permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 22,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 110 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.

10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. The Environmental clearance will be co-terminus with the mining lease period.
13. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
14. Environment management in according to environmental status and impact of the project.
15. During the school opening and closing time transportation of minerals will be restricted.
16. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
17. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
18. Pakkamotorable haul road to be maintained by the project proponent.
19. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
20. Permission from the competent authority regarding evacuation route should be taken.
21. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
22. Provision for cylinder to workers should be made for cooking.
23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
24. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
25. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
26. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
27. Provision for two toilets and hand pumps should be made at mining site.
28. Drinking water for workers would be provided by tankers.
29. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
30. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
31. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
32. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
33. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
34. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.

35. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
36. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
37. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
38. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
39. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
40. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
41. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
42. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
43. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
44. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
45. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
46. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
47. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
48. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].

49. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
50. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
51. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
52. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
53. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
54. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
55. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
56. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
57. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
58. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
59. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
60. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
61. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
62. Waste water from potable use be collected and reused for sprinkling.
63. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Kaushambi, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 5/4/2022 6:59:02 PM



सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

977
 RAJAN KUMAR SRIVASTAVA
 ACC CODE UP14177104, Lic. No. 59
 Add. LOHARPUR, SIRATHU
 KAUSHAMBI
 MOBILE-9395817391

ANNEXURE-15

e-Stamp

Certificate No. : IN-UP04872057100717U
 Certificate Issued Date : 31-May-2022 12:03 PM
 Account Reference : NEWIMPACC (SV)/ up14177104/ SIRATHU/ UP-KSM
 Unique Doc. Reference : SUBIN-UPUP1417710401178720156485U
 Purchased by : Messrs Maa Vaishno Traders Pro Jagdeesh Prasad
 Description of Document : Article 35 Lease
 Property Description : Mauja MohammadaBad Kewat Ka Pura Khand No.9/27 Se 9/29 Area
 21.50 Hectare Only
 Consideration Price (Rs.) :
 First Party : District Magistrate Kaushambi
 Second Party : Messrs Maa Vaishno Traders Pro Jagdeesh Prasad
 Stamp Duty Paid By : Messrs Maa Vaishno Traders Pro Jagdeesh Prasad
 Stamp Duty Amount (Rs.) : 34,65,300
 (Thirty Four Lakh Sixty Five Thousand Three Hundred only)

सत्यमेव जयते



Please write or type below this line

खनिज मोहरिर
 खेरी कार्यालय
 कौशाम्बी

(आर० पी० सिंह)
 ज्येष्ठ खान अधिकारी
 कौशाम्बी

(जयचन्द्र पाण्डेय)
 अवर जिलाधिकारी (वि०रा०)
 सभारी अधिकारी खनिज
 कौशाम्बी

बलरामिकारी
 कौशाम्बी

JJD 0000415004

Statutory Alert:

- 1 The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- 2 The onus of checking the legitimacy is on the users of the certificate.
- 3 In case of any discrepancy please inform the Competent Authority.

प्रपत्र एम0एम0-6

खनन के लिये ई-निविदा सह ई-नीलामी पट्टे का आदर्श प्रपत्र (नियम-29)

यह अनुबन्ध आज दिनांक 02-06.2022 को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि संदर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकित भी समझे जायेंगे),

..... एक पक्ष

और

मे0 मां वैष्णो ट्रेडर्स प्रो0 श्री जगदीस प्रसाद पुत्र श्री बलजोर निवासी निधियावां थाना कोखराज तहसील सिराथू जनपद कौशाम्बी द्वारा तहसील चायल स्थित ग्राम मोहम्मदाबाद केवट का पुरवा के खण्ड संख्या 9/27 से 9/29 क्षेत्रफल 21.50हे0 कर रहे हैं पर (जिसे आगे "पट्टाधारक" कहा गया है, जिस पदावधि के अन्तर्गत, यदि संदर्भ से ऐसा ग्राह्य हो, उक्त प्रोपराईटर, उनके दायद, निष्पादक तथा विधिक प्रतिनिधि भी समझे जायेंगे)

..... दूसरा पक्ष

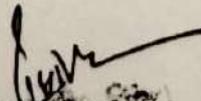
उत्तर प्रदेश उपखनिज (परिहार) नियमावली-2021 के अध्याय-04 (जिसे आगे "उक्त नियमावली" कहा गया है) के अन्तर्गत किये गये ई-निविदा सह ई-नीलामी में पट्टाधारक को ग्राम मोहम्मदाबाद केवट का पुरवा के खण्ड संख्या 9/27 से 9/29 तक वार्षिक आंकलित खनन योग्य मोरम की 1,72,000 घनमीटर मात्रा के खनन एवं परिवहन के लिये रू0 165 प्रति घनमीटर की दर से प्रथम वर्ष हेतु निर्धारित नीलामी पट्टा की सकल धनराशि रू0 2,83,80,000/- एवं अनुवर्ती/आगामी वर्षों में प्रत्येक वर्ष पिछले वर्ष की नीलामी की धनराशि पर 10.00 प्रतिशत की वृद्धि करते हुये नीलामी पट्टा की धनराशि निर्धारित करने के आधार पर ई-निविदा के प्रस्ताव/ई-नीलामी की बोली को राज्य सरकार द्वारा नीलामी पट्टे के लिये पाँच वर्षों के निमित्त एतद्धीन लिखित अनुसूची के भाग-1 में वर्णित भूमि के सम्बन्ध में 21.50 हेक्टेयर के लिये स्वीकार कर लिया गया है और पूर्व में जमा प्रथम वर्ष की रायल्टी का 45 प्रतिशत रू0 1,27,71,000/- में से रू0 56,76,000/- प्रथम वर्ष की प्रथम किस्त तथा शेष 25 प्रतिशत रू0 70,95,000/- प्रतिभूति धनराशि स्वरूप राज्य सरकार के पास जमा रहेगी तथा प्रतिभूति की जमा धनराशि अन्तिम किस्तों में समायोजित हो जायेगी।

उक्त क्षेत्र से मोरम का खनन व परिवहन करने हेतु निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ के पत्रांक संख्या 2021/3/31/55166(1)/मा0 प्लान दिनांक 24.05.2021 द्वारा अनुमोदित खनन योजना एवं जिला स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण (State Level Environment Impact Assessment Authority, Uttar Pradesh) के पत्र संख्या SIA/UP/MIN/69899/2021 & SEIAA, U.P File No. 6794/6326 दिनांक 04.05.2022 द्वारा निर्गत पर्यावरण स्वच्छता प्राप्त कर प्रस्तुत किया गया है। उक्त पर्यावरण स्वच्छता प्रमाण पत्र में माईनेबल क्षेत्रफल (Minable area) 21.50हे0 ही स्वीकृत किया गया है। अतः खनन कार्य 21.50हे0 में ही किया जायेगा।

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये और पट्टाधारक/पट्टाधारकों की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादान किये जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में

02/06/2022

खमिज मोहरि
कैरी कार्यालय
कौशाम्बी


(अध्यक्ष के लिये)
उत्तराधिकारी
कौशाम्बी


बलराज प्रसाद
जिलाधिकारी
कौशाम्बी


बलराज प्रसाद
कौशाम्बी

राज्य सरकार एतद्वारा पट्टाधारक/पट्टाधारकों को निम्नलिखित प्रदान और पट्टान्तरित करता है।

मोरम (जिन्हे आगे और अभिदिष्ट अनुसूची में "उप खनिज" कहा गया है), की समस्त खान, तल्प (beds)संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुये प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 01.06.2022 से दिनांक 31.05.2027 तक पांच वर्ष की आगामी अवधि के लिये पट्टाधारक/पट्टाधारकों की एतद्वारा दिये गये और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टाधारक एतद्वारा राज्य सरकार के साथ प्रसविदा करता है/करते है और राज्य सरकार एतद्वारा पट्टाधारक/पट्टाधारकों के साथ प्रसविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है और एतद्वारा इसके साथ दिये गये पक्षों की बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र:- वह समस्त भूखण्ड, जो जिला-कौशाम्बी में तहसील-चायल के अर्न्तगत यमुना नदी स्थित खण्ड संख्या- 9/27 से 9/29 (ग्राम मोहम्मदाबाद केवट का पुरवा) क्षेत्रफल-21.50 हेक्टेयर जो यहां संलग्न नक्शों में चिन्हित है और उसे लाल स्याही से रंजित (Coloured) किया गया है जिसकी सीमाये निम्नलिखित है:-

क्र०सं०	सीमा बिन्दु	अक्षांश (Latitude)	देशान्तर (Longitude)
1	A	N -25 ⁰ 17.025"	E-81 ⁰ 31.664"
2	B	N -25 ⁰ 17.241"	E-81 ⁰ 31.950"
3	C	N -25 ⁰ 17.068"	E-81 ⁰ 32.083"
4	D	N -25 ⁰ 16.895"	E-81 ⁰ 31.840"

चौहद्दी :-

- (1) उत्तर- यमुना नदी का शेष भाग वाद उत्तरी तट
- (2) दक्षिण- यमुना नदी का शेष भाग वाद सीमा जनपद चित्रकूट
- (3) पूरब- खण्ड संख्या 9/26
- (4) पश्चिम- खण्ड संख्या 10/1

और जिसे एतद्वारा 'उक्त भू-खण्ड' कहा गया है।

2022/04/27

खनिज मोहरीर
कैरी कार्यालय
कौशाम्बी

(आर० पी० सिंह)
उपेक्ष खान अधिकारी
कौशाम्बी

(जयचन्द्र पाण्डेय)
अपर जिलाधिकारी (वि०रा०)
प्रभारी अधिवक्ता खनिज
कौशाम्बी

झ
जिलाधिकारी
कौशाम्बी



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

184254/UPPCB/Allahabad(UPPCBRO)/CTO/both/KAUSHAMBI/2023

Date: 25/05/2023

To,

M/s

MAA VAISHNO TRADERS

**Khand No. 9/27 to 9/29, Village Mohammadabad Kewat ka Purwa,
Tehsil Chayal, District Kaushambi, Uttar
Pradesh,KAUSHAMBI,212202**

Application Id-
21176769

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MAA VAISHNO TRADERS** located at **Khand No. 9/27 to 9/29, Village Mohammadabad Kewat ka Purwa, Tehsil Chayal, District Kaushambi, Uttar Pradesh,KAUSHAMBI,212202.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MAA VAISHNO TRADERS** granted for the period from **25/05/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	172000	Cubic Meters/Year

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately, and this Board has to be intimated by fax/phone/email with a report in this regard to be

attended immediately.

The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

- Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
- Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
- Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- This consent is valid for production capacity Sand/Morrum- 172000 Cu meter/year by opencast and semi mechanized mining in 21.5 Hectare Lease area at Khand No.- 9/27 to 9/29, Village-Mohammadabad Kewat Ka Purwa, Tehsil- Chayal, District- Kaushambi.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP111289 dated 04.05.2022 and submit its compliance report to UPPCB.
 3. If the lease agreement expires prior to 31-12-2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
 4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
 5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
 6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
 7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
 8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
 9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
 10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
 11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
 12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
 13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
 14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
 15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
 16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
 17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
 18. Consent fees if revised, shall be payable by industry from the date of its applicability.
 19. Industry shall comply with the relevant provisions of Environmental Laws.
 20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH

Date: 2023.06.20 07:32:26 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

कृपया सर्वोच्च प्राथमिकता/समयबद्ध

संख्या-12/2023/1/435766/2023/86-01099/136/2019

प्रेषक,

अनिल कुमार-III,

प्रमुख सचिव,

उ0प्र0 शासन।

सेवा में,

समस्त जिलाधिकारी,

उत्तर प्रदेश।

भूतत्व एवं खनिकर्म अनुभाग

लखनऊ: दिनांक 29 नवम्बर, 2023

विषय:- अवैध खनन एवं परिवहन रोकने हेतु कार्यबल का गठन।

महोदय,

उपर्युक्त विषयक शासकीय पत्र संख्या-616/86-2018-371/2005, दिनांक 20.03.2018 का कृपया सन्दर्भ ग्रहण करें, जिसके द्वारा प्रदेश में अवैध खनन एवं परिवहन पर प्रभावी नियंत्रण लगाये जाने हेतु जिलाधिकारी की अध्यक्षता में 07 सदस्यीय जनपद स्तरीय कार्यबल (Task force) का गठन किया गया है।

2. इस संबंध में मुझे यह कहने का निदेश हुआ है कि सम्यक विचारोपरान्त उक्त जनपद स्तरीय कार्यबल (Task force) में वरिष्ठ पुलिस अधीक्षक/पुलिस उपायुक्त (DCP), अपर जिलाधिकारी (वित्त एवं राजस्व)/प्रभारी खनन, सहायक पुलिस आयुक्त (ACP) तथा जनपदीय ज्येष्ठ खान अधिकारी/खनन निरीक्षक को भी सम्मिलित करते हुये प्रश्नगत कार्यबल की संरचना निम्नवत् निर्धारित किए जाने का निर्णय लिया गया है :-

क्र.सं.	कार्यबल का सदस्य	पद
1.	जिलाधिकारी	अध्यक्ष
2.	वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक/पुलिस कमिश्नर द्वारा नामित पुलिस उपायुक्त (DCP)	सदस्य
3.	अपर जिलाधिकारी (वित्त एवं राजस्व)/प्रभारी खनन	सदस्य
4.	प्रभागीय वनाधिकारी	सदस्य
5.	उपजिलाधिकारी	सदस्य
6.	पुलिस क्षेत्राधिकारी/सहायक पुलिस आयुक्त (ACP)	सदस्य
7.	सहायक सम्भागीय परिवहन अधिकारी	सदस्य
8.	जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खनन निरीक्षक (खान अधिकारी नियुक्त न होने की दशा में)	सदस्य/ सचिव

1- यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है।

2- इस शासनादेश की प्रमाणिकता वेब साइट <http://shasanadesh.up.gov.in> से सत्यापित की जा सकती है।

3. साथ ही यह भी मुझे यह कहने का निदेश हुआ है कि कृपया अब उपरोक्तानुसार गठित 08 सदस्यीय कार्यबल द्वारा प्रदेश में अवैध खनन व परिवहन पर प्रभावी अंकुश लगाने हेतु प्रत्येक माह 02 औचक निरीक्षण के साथ-साथ नियमित रूप से प्रवर्तन कार्य किया जाय। कार्यबल द्वारा प्रत्येक सप्ताह अवैध खनन/परिवहन की सघन चेकिंग की जाय तथा उक्त सूचना निदेशक, भूतत्व एवं खनिकर्म, 30प्र0, लखनऊ को प्रत्येक माह की 05 तारीख तक नियमित रूप से ई-मेल cmo.lko62@gmail.com पर उपलब्ध करायी जाए।

जनपद स्तरीय मासिक समीक्षा बैठक में आपके द्वारा स्वयं प्रवर्तन कार्यों की प्रभावी समीक्षा तथा प्रवर्तन सम्बन्धी कार्यों में शिथिलता पाये जाने पर सम्बन्धित उत्तरदायी अधिकारियों/कर्मचारियों व कार्य से संबंधित व्यक्तियों के विरुद्ध नियमों के अधीन कार्यवाही सुनिश्चित की जाए।

कृपया उक्त निर्देशों का कडाई से अनुपालन सुनिश्चित किया जाय।

भवदीय,

अनिल कुमार-III

प्रमुख सचिव।

संख्या एवं दिनांक: उपरोक्तानुसार।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. पुलिस महानिदेशक, उत्तर प्रदेश, लखनऊ।
2. समस्त मण्डलायुक्त, उत्तर प्रदेश।
3. समस्त पुलिस आयुक्त, उत्तर प्रदेश।
4. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश को इस निदेश के साथ प्रेषित कि कृपया जनपदों से कार्यबल द्वारा प्रेषित मासिक रिपोर्ट को संकलित कर उसके आधार पर एक समेकित रिपोर्ट संस्तुति सहित प्रतिमाह शासन को उपलब्ध करायी जाय।
5. समस्त वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक, उत्तर प्रदेश।
6. समस्त जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खनन निरीक्षक, उत्तर प्रदेश। (द्वारा निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश)
7. गार्ड फाईल।

आज्ञा से,

विजय कुमार

विशेष सचिव।

1- यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है।

2- इस शासनादेश की प्रमाणिकता वेब साइट <http://shasanadesh.up.gov.in> से सत्यापित की जा सकती है।

अवैध खनन के विरुद्ध विगत 06 माह में की गयी कार्यवाही का विवरण :-

क्र०	माह	अवैध खननकर्ता का नाम व पता	कृत कार्यवाही	
			दर्ज करायी गयी FIR	मा० न्यायालय को प्रेषित परिवाद
1.	अक्टूबर, 2023	अज्ञात	1	0
2	नवम्बर, 2023	अज्ञात	1	0
3	दिसम्बर, 2023	—	0	0
4	जनवरी, 2024	मे० अमन ब्रिक फील्ड प्रो० श्री जावेद अली पुत्र श्री साबिर अली नि० सुभाष नगर, सैनी, सिराथू, कौशाम्बी	1	0
5	फरवरी, 2024	मे० अमन ब्रिक फील्ड प्रो० श्री जावेद अली पुत्र श्री साबिर अली नि० सुभाष नगर, सैनी, सिराथू, कौशाम्बी।	1	0
6	मार्च, 2024	—	0	0
7	अप्रैल, 2024	—	1 (अज्ञात)	1 (मे० अमन ब्रिक फील्ड)

स्वीकृत खनन पट्टो में विगत 06 माह में अवैध खनन की रोकथाम हेतु की गयी जाँच का विवरण :-

मे0 अमन ब्रिक फील्ड प्रो0 जावेद अली पुत्र श्री साबिर अली नि0 सुभाष नगर सैनी सिराथू कौशाम्बी खनन पट्टा क्षेत्र ग्राम कटैया खण्ड संख्या-10/19 से 10/21 क्षे0-10हे0 :-

क्र0	जाँच की तिथि	पायी गयी अनियमितता	कार्यवाही
1.	17.11.2023	कोई अनियमितता नहीं पायी गयी	-
2.	04.12.2023	खनन कार्य बन्द पाया गया	-
3.	23.01.2024	364 घनमीटर बालू/मोरम का अवैध खनन/परिवहन	थाना सराय अकिल में प्रथम सूचना रिपोर्ट दर्ज करायी गयी है तथा नोटिस निर्गत किया गया है।
4.	09.02.2024	1365 घनमीटर बालू/मोरम का अवैध खनन/परिवहन	थाना सराय अकिल में प्रथम सूचना रिपोर्ट दर्ज करायी गयी है तथा नोटिस निर्गत किया गया है।
5.	15.03.2024	अनियमितता नहीं पायी गयी	-
6.	10.04.2024	252 घनमीटर बालू/मोरम का अवैध खनन/परिवहन	मा0 न्यायालय में परिवाद योजित किया गया है तथा नोटिस निर्गत किया गया है।
7.	23.04.2024	अनियमितता नहीं पायी गयी	-

स्वीकृत खनन पट्टो में विगत 06 माह में अवैध खनन की रोकथाम हेतु की गयी जाँच का विवरण :-

श्री मो० अरशद सिद्दीकी पुत्र श्री अख्तर हुसैन नि० वार्ड नं०-8, हजरतगंज, चायल खास, कौशाम्बी खनन पट्टा क्षेत्र ग्राम कटैया खण्ड संख्या-10/10 से 10/13 क्षे०-20हे० :-

क्र०	जाँच की तिथि	पायी गयी अनियमितता	कार्यवाही
1.	23.01.2024	कोई अनियमितता नहीं पायी गयी	—
2.	16.02.2024	खनन से उत्पन्न गड्ढो में जल स्तर आने के बाद भी उक्त गड्ढो से खनन किये जाने के चिन्ह पाये गये	पट्टाधारक को नोटिस दिनांक 17.02.2024 निर्गत किया गया था। पट्टाधारक द्वारा उक्त अनियमितता हेतु निर्धारित शास्ति की धनराशि जमा करा दी गयी है।
3.	15.03.2024	कोई अनियमितता नहीं पायी गयी	—
4.	05.04.2024	खनन के पश्चात क्षेत्र में जल स्तर आने के बाद भी जल भराव वाले क्षेत्र से खनन के चिन्ह पाये गये	पट्टाधारक को उक्त अनियमितता के कारण नोटिस दिनांक 06.04.2024 को निर्गत किया गया है, तथा अग्रेतर कार्यवाही प्रचलित है।
5.	23.04.2024	कोई अनियमितता नहीं पायी गयी	—
6.	09.05.2024	खनन के पश्चात क्षेत्र में जल स्तर आने के बाद भी जल भराव वाले क्षेत्र से खनन के चिन्ह पाये गये	पट्टाधारक को उक्त अनियमितता के कारण नोटिस दिनांक 13.05.2024 को निर्गत किया गया है, तथा अग्रेतर कार्यवाही प्रचलित है।

स्वीकृत खनन पट्टो में विगत 06 माह में अवैध खनन की रोकथाम हेतु की गयी जाँच का विवरण :-

मे0 माँ वैष्णो ट्रेडर्स प्रो0 श्री जगदीश प्रसाद पुत्र श्री बलजोर नि0 निधियाँवा, सिराथू, कौशाम्बी खनन पट्टा क्षेत्र ग्राम मोहम्मदाबाद केवट का पुरवा खण्ड संख्या-9/27 से 9/29 क्षे0-21.50 हे0 :-

क्र0	जाँच की तिथि	पायी गयी अनियमितता	कार्यवाही
1.	23.04.2024	कोई अनियमितता नहीं पायी गयी	खनन कार्य माह अक्टूबर, 2023 से बन्द है।

स्वीकृत खनन पट्टो में विगत 06 माह में अवैध खनन की रोकथाम हेतु की गयी जाँच का विवरण :-

श्री अरुण कुमार त्रिपाठी पुत्र श्री भोला नाथ त्रिपाठी नि0 193ए/1ए, तिलक नगर, अल्लापुर, प्रयागराज खनन पट्टा क्षेत्र ग्राम रामनगर महेवा खण्ड संख्या-16/11 से 16/14 क्षे0-25हे0 :-

क्र0	जाँच की तिथि	पायी गयी अनियमितता	कार्यवाही
1.	17.01.2024	कोई अनियमितता नहीं पायी गयी	-
2.	06.02.2024	खनन क्षेत्र में 03 ओवरलोड वाहन बालू/मोरम से भरे पाये गये तथा एक सीमा स्तम्भ लगा नहीं पाया गया था।	पट्टाधारक को नोटिस दिनांक 12.02.2024 निर्गत किया गया था। पट्टाधारक द्वारा उक्त अनियमितता हेतु निर्धारित शास्ति की धनराशि जमा करा दी गयी है।
3.	15.03.2024	कोई अनियमितता नहीं पायी गयी	-
4.	23.04.2024	कोई अनियमितता नहीं पायी गयी	-

स्वीकृत खनन पट्टो में विगत 06 माह में अवैध खनन की रोकथाम हेतु की गयी जाँच का विवरण :-

श्री महेश चन्द्र पुत्र श्री राम खेलावन नि० चक नगर द्वितीय, मंझनपुर कौशाम्बी खनन पट्टा क्षेत्र ग्राम बड़हरी खण्ड संख्या-13/15 से 13/17 क्षे०-11हे० :-

क्र०	जाँच की तिथि	पायी गयी अनियमितता	कार्यवाही
1.	06.12.2023	कोई अनियमितता नहीं पायी गयी	—
2.	06.02.2024	खनन क्षेत्र में 01 ओवरलोड वाहन बालू/मोरम से भरे पाये गये	पट्टाधारक को नोटिस दिनांक 12.02.2024 निर्गत किया गया था। पट्टाधारक द्वारा उक्त अनियमितता हेतु निर्धारित शास्ति की धनराशि जमा करा दी गयी है।
3.	15.03.2024	कोई अनियमितता नहीं पायी गयी	—
4.	23.04.2024	कोई अनियमितता नहीं पायी गयी	—

1. जनपद कौशाम्बी में अवैध खनन/परिवहन की रोकथाम हेतु किये गये प्रयास अन्तर्गत तहसील चायल अन्तर्गत तिलहापुर मोड़ एवं तहसील सिराथू अन्तर्गत लेहदरी में ए0आई0 युक्त मानव रहित आटोमेटेड चेक गेट की स्थापना वित्तीय वर्ष 2022-23 के माह अक्टूबर, 2023 में की गयी है। उक्त दोनो चेक गेट निदेशालय स्थित षै (Integrated Mining Surveillance System) से जुड़ा हुआ है। निदेशालय के डाटा सेन्टर से प्राप्त डाटा के आधार पर उपखनिजों का अवैध परिवहन करने वाले वाहनों को चिन्हित कर उनके विरुद्ध नियमानुसार कार्यवाही की जाती है।

जनपद में स्थापित 02 चेक गेट के फोटोग्राफ :-



2. अवैध खनन/परिवहन की रोकथाम हेतु शासनादेश संख्या-12/2023/च/435766/2023/86-01099/136/2019 दिनांक 29.11.2023 के अनुपालन में जिलाधिकारी की अध्यक्षता में 08 सदस्यीय कार्यबल गठित है। गठित 08 सदस्यीय कार्यबल द्वारा समय-समय पर जनपद में अवैध खनन/परिवहन की जाँच किया जाता है तथा जाँच के दौरान अनियमितता पाये जाने पर नियमानुसार कार्यवाही अमल में लायी जाती है।

टास्क फोर्स के अध्यक्ष द्वारा सदस्यों के साथ दिनांक 02.12.2023 को बैठक की गयी थी। बैठक के दौरान अवैध खनन/परिवहन/ओवरलोडिंग पर प्रभावी अंकुश लगाये जाने हेतु जिलाधिकारी द्वारा आवश्यक निर्देश दिये गये। टास्क फोर्स की आगामी बैठक दिनांक 15.03.2024 को नियत थी, परन्तु अपरिहार्य कारणवश नियत तिथि को बैठक नहीं की जा सकी। दिनांक 16.03.2024 से लोक सभा सामान्य निर्वाचन, 2024 की अधिसूचना लागू हो गयी है जो वर्तमान में प्रभावी है।